

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH AT PUNE  
APPEAL NO. 32 OF 2020**

Tanaji Balasaheb Gambhire

...Appellant

Versus

Chief Secretary, Govt. of Maharashtra & Ors.

...Respondents

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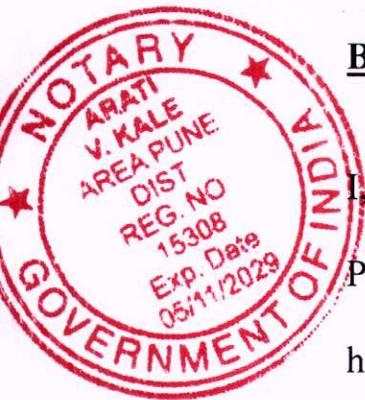
**APPEAL NO. 32 OF 2020**

Tanaji Balasaheb Gambhire ...Appellant

Versus

Chief Secretary, Govt. of Maharashtra & Ors. ...Respondents

**AFFIDAVIT IN REPLY TO THE CAPTIONED APPEAL ON  
BEHALF OF RESPONDENT NO. 10**



I, Atul Jaiprakash Goel, the Director, of Ganga Dham Towers Private Limited (previously known as Goel Ganga India Pvt. Ltd), having my office address at San Mahu Complex, 3<sup>rd</sup> floor, Opposite Poona Club, Pune – 411001, do solemnly state on oath and affirm as under:-

1. I am the Authorised Signatory of Respondent No. 10, M/s. Goel Ganga India Private Limited, which is now demerged into *inter alia* the resulting company Ganga Dham Towers Private Limited, having my office address as mentioned above. I have gone through the captioned Appeal and the documents filed along with the captioned Appeal by the Appellant. I am familiar with the facts of

the case from office records available with Respondent No. 10 and I am competent to depose to the facts in this Affidavit-in-Reply (the "Reply").

2. I am filing the Reply for the purpose of opposing the Appeal and opposing the grant of any relief(s) as prayed for by the Appellant against this Respondent No. 10. I crave leave of this Hon'ble Tribunal to file further affidavits(s), if circumstances so warrant.
3. At the outset, I deny all allegations, contentions, and submissions made in the Appeal, which are contrary to or inconsistent with what is stated in the Reply. Further, I oppose the reliefs prayed for in the Appeal against Respondent No. 10. None of the allegations, contentions, or submissions in the Appeal which have not been specifically dealt with or denied by me, should be deemed to be admitted for want of specific traverse. Each ground, contention, averment, and/or pleading which is being taken by this Respondent No. 10 are without prejudice to each other and are to be read independently of each other.

**BRIEF BACKGROUND:**

4. Respondent No. 10 is a company primarily engaged in the business of construction and development of real estate business.



Respondent No. 10, i.e., M/s. Goel Ganga India Private Limited as arraigned herein, was the owner of plot admeasuring 20,798 square meters at Survey No. 578/2, Bibvewadi, District Pune, Maharashtra (“said plot”). M/s. Goel Ganga India Private Limited decided to reorganize and segregate various commercial projects of the said company. On 3<sup>rd</sup> June 2025, M/s. Goel Ganga India Private Limited was demerged under the provisions of the Companies Act, 2013 into separate entities, one of them being the present Respondent No. 10, Ganga Dham Towers Private Limited.

5. The Appellant, by way of the present Appeal, is *inter alia* challenging the Environment Clearance dated 25<sup>th</sup> March 2020 (“**Impugned EC**”) granted to Respondent No. 10 for the project ‘Gangadham Towers’ situated at Survey No. 578/2, Bibvewadi, District Pune, Maharashtra (“**said Project**”).

**PRELIMINARY OBJECTIONS:**

***Misleading Allegations qua EC***

6. At the outset, the captioned Appeal ought to be dismissed for attempting to mislead this Hon’ble Tribunal. In the present Appeal, the Appellant has challenged the Impugned EC dated 25<sup>th</sup> March 2020 granted to Respondent No. 10 for the said project. However,



on a bare perusal of the memo of Appeal, it is clearly evident that almost the entirety of the allegations in the memo of the Appeal as well as prayer clause (C) and (D) of the present Appeal is on the basis of purported violations of Environment Clearance dated 17<sup>th</sup> October 2016 issued for the said project. The entire Appeal is questioning and chasing issues which are not within the scope of the present Appeal at all. The Appellant has conflated the facts of the 1<sup>st</sup> EC dated 17<sup>th</sup> October 2016 with the Impugned EC dated 25<sup>th</sup> March 2020 with the sole purpose to mislead this Hon'ble Tribunal.

7. I say that the EC dated 17<sup>th</sup> October 2016 has been granted to the Respondent No. 10 for the said project under the Environment Impact Assessment Notification 2006 ("**EIA Notification**") by following due process of law. It is also pertinent to note that the EC dated 17<sup>th</sup> October 2016 has never been challenged and there has been no independent appeal/application filed challenging the said EC dated 17<sup>th</sup> October 2016 till date. Therefore, alleged violations agitated by the Appellant qua the EC dated 17<sup>th</sup> October 2016 cannot be looked into at all while deciding the validity of the Impugned EC dated 25<sup>th</sup> March 2020. Therefore, on this ground alone, the present Appeal ought to be dismissed at the threshold.



***Barred by Limitation***

8. I say that the captioned Appeal is barred by limitation. The Appellant has filed the captioned Appeal under Section 16 of the National Green Tribunal Act, 2010 (“**NGT Act**”) which specifically prohibits the entertainment of any appeal under Section 16 that is filed beyond a period of thirty (30) days. Further, the proviso of Section 16 of the NGT Act provides that an appeal may be allowed to be filed after the period of thirty (30) days for a further period not exceeding sixty (60) days only if sufficient cause is shown by the Appellant from being prevented from filing it within thirty (30) days.

9. I say that the limitation period for invoking the appellate jurisdiction of the Hon’ble Tribunal is, therefore, only thirty (30) days from the date on which the order or decision or direction or determination is communicated to the Appellant and is extendable to a further period of sixty (60) days only if the Appellant is able to prove that the Appellant was prevented by sufficient cause from filing the appeal.

10. In the present case, the Impugned Environment Clearance was issued on 25<sup>th</sup> March 2020 (“**Impugned EC**”), and the captioned



Appeal was filed only on 24<sup>th</sup> July 2020. The Appellant has also filed an Interim Application along with the captioned Appeal seeking condonation of delay for filing the captioned Appeal beyond the limitation period wherein the Appellant has admitted that there is delay in filing the present Appeal due to the coronavirus pandemic. Therefore, by the Appellant's own admission, the captioned Appeal has been filed beyond the period of limitation.

11. On 24<sup>th</sup> May 2021, this Hon'ble Tribunal considered the appeal without deciding the IA for delay condonation filed by the Appellant. On 4<sup>th</sup> May 2022, this Hon'ble Tribunal passed Judgment and Order erroneously allowing the present Appeal and imposing an exorbitant penalty of Rs. 10 Crore on Respondent No. 10.

12. On 21<sup>st</sup> March 2025, the Hon'ble Supreme Court in Civil Appeal No. 1215 of 2025 set aside the Judgment and Order dated 4<sup>th</sup> May 2022 passed by this Hon'ble Tribunal and restored the present Appeal to the file of this Hon'ble Tribunal. On a bare perusal of the present Appeal, it is evident that almost the entirety of the allegations in the Appeal is on the basis of purported violations of Environment Clearance dated 17<sup>th</sup> October 2016 issued for the said



project and no substantial averments have been made against the Impugned EC dated 25<sup>th</sup> March 2020. Therefore, it is evident that the Appellant has attempted to overcome the period of limitation for challenging the EC dated 17<sup>th</sup> October 2016 by filing the present Appeal under the garb of challenging the Impugned EC dated 25<sup>th</sup> March 2020 which is *ex facie* untenable and illegal.



13. Therefore, the IA for condonation of delay filed by the Appellant ought to be decided before going into the merits of the matter and the Appeal ought to be dismissed as barred by limitation.

***Jurisdiction of NGT confined to Acts mentioned in Schedule-I***

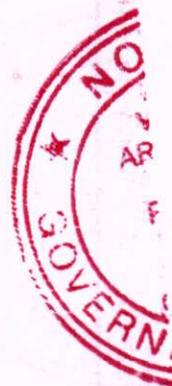
14. Respondent No. 10 submits that the Appellant has sought to raise several baseless allegations regarding violation of the non-agricultural permission granted to Respondent No. 10, allegations against officers holding statutory powers, etc. It is submitted that this Hon'ble Tribunal ought not to entertain any of these allegations as it does not fall under the ambit of this Hon'ble National Green Tribunal ("NGT"). It is well-settled principle of law that the NGT being a creation of the National Green Tribunal Act, 2010 ("NGT Act") is bound by the same. The NGT Act, more particularly, Schedule-I of the NGT Act, lists the acts with respect to which the

Hon'ble NGT has jurisdiction. It is pertinent to note that the aforesaid allegations made by the Appellant do not fall within the ambit of Schedule-I of the NGT Act. Therefore, this Hon'ble Tribunal ought not to entertain the present Appeal as the Appellant should have approached an appropriate forum for agitating the alleged issued raised in the present Appeal. On this ground alone, the Appeal ought to be dismissed.

***Plurality of Remedies***

15. The present Appeal is contrary to the provisions of Rule 14 of the NGT (Practice and Procedure) Rules, 2011 ("**NGT Rules**") which provides that an Appeal filed before this Hon'ble Tribunal shall be based upon a single cause of action and may seek more than one relief only in the event that such reliefs are consequential to each one another in relation to that single cause of action. Rule 14 of the NGT Rules is reproduced hereinbelow for ease of reference:

*"14. Plural remedies - An application or appeal, as the case may be, shall be based upon a single cause of action and may seek one or more relief provided that they are consequential to one another."*



16.A bare perusal of the captioned Appeal clearly reveals that the Appellant has pleaded multiple causes of action such as alleged violation of the impugned EC, violation of EC dated 17<sup>th</sup> October 2016, allegedly not obtaining Consent to Establish from Maharashtra Pollution Control Board (“MPCB”), allegations against the government officers, etc., all of which are distinct and plural causes of action which would give rise to different and distinct remedies under the relevant law in each case, in the event there existed any veracity in such contentions. The reliefs sought by the Appellant through the present Appeal are based on multiple causes of action which is clearly impermissible under the NGT Act, and the rules framed thereunder. This Hon’ble Tribunal in various judgments has consistently held that any Appeal or Application, based on multiple causes of action is not maintainable before this Hon’ble Tribunal in view of the operation of Rule 14 of the NGT Rules. Therefore, the present Appeal ought to be dismissed on this ground.

***No locus standi to file the captioned Appeal***

17.Respondent No. 10 submits that this Hon’ble Tribunal ought not to entertain the captioned Appeal as it is devoid of locus standi necessary to invoke the jurisdiction of this Hon’ble Tribunal. The



Appellant does not reside anywhere close to the project site as is evident from the cause title of the captioned Appeal.

18. It is a well-settled principle of law that a stranger cannot be permitted to interfere in any proceedings unless he satisfies the Court/ Tribunal that he is an affected and/ or aggrieved party. Section 16 of the NGT Act starts with the opening words "*Any person aggrieved by...*" can approach this Hon'ble Tribunal invoking its appellate jurisdiction. A bare perusal of the captioned Appeal would show that the Appellant is not an "aggrieved person" for the purpose of Section 16 of the NGT Act nor has the Appellant given any cogent reasons to substantiate that the Appellant is an aggrieved person.

19. I say that the Appellant has also attempted to further mislead this Hon'ble Tribunal by making allegations against Respondent No. 10 in respect of other projects carried out by Respondent No. 10 which has no causal connection with the said project or the challenge in the present Appeal. The Appellant has made allegations regarding litigation filed before the Hon'ble Supreme Court, High Court and civil court which has no nexus with the present matter and clearly



shows the conduct of the Appellant who is trying to prejudice the Hon'ble Tribunal as against the Respondent No. 10.

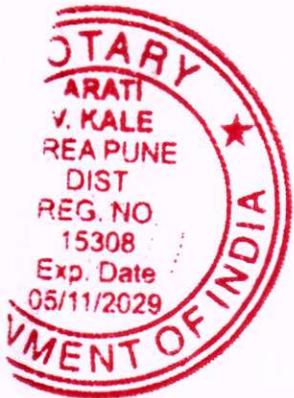
20. It is also pertinent to note that the Appellant being disgruntled after having partially lost a consumer case against the present Respondent No. 10, has been continuously filing false cases relating to technical environment norms against Respondent No. 10 by misrepresenting facts. The present *lis* is another in line of many. The motives, methods, and means employed by the Appellant are highly questionable and require thorough inquiry and investigation as the present Appeal is a clear case of malafide abuse of process.

**ON MERITS:**

***Allegations qua validity of Impugned EC dated 25<sup>th</sup> March 2020***

21. In the year 2009, Respondent No. 10 purchased of plot of land admeasuring 20,798 sq. mtrs. at Survey No. 578/2, Bibvewadi, District Pune, Maharashtra ("**said plot**") and decided to carry out construction of a residential project 'Gangadham Towers' on teh said plot ("**said Project**").

22. On 17<sup>th</sup> November 2014, Respondent No. 10 obtained layout Sanctioned and Building Permission No. CC/2456/14 from the



Pune Municipal Corporation (“PMC”) for FSI- 16,656.22 sq. mtrs. and Non FSI- 4,542.27 sq. mtrs. for the said Project.

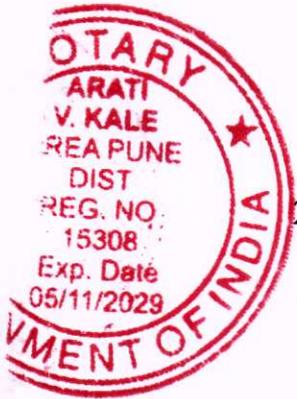
23. On 31<sup>st</sup> March 2015, PMC issued letter being IOD *vide* No. 5/4448 for a built-up area of 78,627.71 sq. mtrs. stating that permissible FSI on Respondent No. 10’s plot is 27,355.94 sq. mtrs. which was the full potential sanction.

24. On 1<sup>st</sup> April 2015, Respondent No. 10 made an application for prior Environment Clearance for the said project. Respondent No. 10 did not start any construction prior to obtaining EC.

25. On 24<sup>th</sup> August 2015, Respondent No. 4-SEAC-III considered the said project in its 32<sup>nd</sup> meeting and after deliberation, Respondent No. 4-SEAC-III directed Respondent No. 10 to submit the revised Consolidated Statement including the BUA proposed for EWS in the proposal. Thereafter, the said project for grant of EC came up for consideration before Respondent No. 4-SEAC-III on 17<sup>th</sup> November 2015, 28<sup>th</sup> December 2015, 9<sup>th</sup> February 2016 and 28<sup>th</sup> March 2016 and the proposal for grant of Environmental Clearance for the said project was discussed and deferred.



26. On 25<sup>th</sup> April 2016, the said project was considered by Respondent No. 4-State Expert Appraisal Committee-III (“SEAC-III”) in its 46<sup>th</sup> meeting and after due deliberation, Respondent No. 4 decided to recommend the said project for grant of EC to Respondent No. 3- SEIAA.



27. On 26<sup>th</sup> June 2016, Respondent No. 3-SEIAA considered the said project in its 103<sup>rd</sup> meeting and after careful consideration was pleased to grant Environment Clearance for the said project of ‘Gangadham Towers’ subject to the terms and conditions stipulated therein.

28. On 17<sup>th</sup> October 2016, the Respondent No. 3-SEIAA issued the Environment Clearance for the said project of ‘Gangadham Towers’ for construction of 3 residential buildings, 1 club house and 1 EWS Building with the total construction BUA of 78,627.71 sq. mtrs., FSI area: 26,547.87 sq. mtrs. + EWS built up: 2,823.04 sq. m = 29,370.91 sq. mtrs. and non-FSI area: 49,256.80 sq. mtrs. subject to the terms and conditions stipulated therein. The FSI area of 26,547 sq. mtrs. was against the permissible FSI of 27,355.94 sq. mtrs. as per the full potential sanction dated 31.03.2015. The said EC dated 17<sup>th</sup> October 2016 has never been challenged till date. Hereto

annexed and marked as "Exhibit-A" is a copy of EC dated 17<sup>th</sup> October 2016.

29. On 21<sup>st</sup> April 2017, Respondent No. 10 obtained Layout Sanction and Building permission dated CC/0149/17 from the PMC for FSI- 37693.55 sq. mtrs. and Non FSI- 47481.03 sq. mtrs.

30. On 3<sup>rd</sup> July 2018, IOD No. CC/0909/18 dated 03.07.2018 was granted by PMC for additional floors having total FSI-50641.85 Sq. m and Non FSI-74,222.80 sq. mtrs.

31. On 18<sup>th</sup> August 2018, Respondent No. 10 made an application for amendment of EC dated 17<sup>th</sup> October 2016 due to change in configuration of the said project. (*annexed as Annexure-21 at Pg. 337*)

32. On 14<sup>th</sup> February 2020, Respondent No. 10 obtained Building Permission No. CC/2866/19 dated 14.02.2020 for 3 residential buildings, 1 EWS Building, 2 Meditation halls and 1 club with total FSI-37704.11 sq. mtrs. and Non FSI-47158.55 sq. mtrs.

33. On 18<sup>th</sup> February 2020, the said project was considered by Respondent No. 4-State Expert Appraisal Committee-III ("**SEAC-III**") in its 104<sup>th</sup> meeting and after due deliberation, Respondent No.



4 decided to recommend the said project for grant of amendment EC to Respondent No. 3-SEIAA. Hereto annexed and marked as "**Exhibit-B**" is a copy of relevant portion of 104<sup>th</sup> minutes of meeting of SEAC-III dated 18<sup>th</sup> February 2020.



34. On 14<sup>th</sup> March 2020, Respondent No. 3-SEIAA considered the said project in its 195<sup>th</sup> meeting and after careful consideration was pleased to grant impugned Environment Clearance for the said project of 'Gangadham Towers' subject to the terms and conditions stipulated therein. It is pertinent to note that the said EC superseded the EC dated 17<sup>th</sup> October 2016. Hereto annexed and marked as "**Exhibit-C**" is a copy of relevant portion of the 195<sup>th</sup> minutes of meeting of Respondent No. 3-SEIAA dated 14<sup>th</sup> March 2020.

35. On 25<sup>th</sup> March 2020, the Respondent No. 3-SEIAA issued the Impugned Environment Clearance for the said project of 'Gangadham Towers' for amendment EC for - FSI: 50641.85 m<sup>2</sup>, Non-FSI: 74222.80 m<sup>2</sup> and Total BUA: 124864.65 m<sup>2</sup> as per Approved plan dated 03.07.2018 subject to the terms and conditions stipulated therein wherein the nos. of floor have been increased in the 3 residential buildings from 20 to 26, and two meditation halls and another building has been added. Further the nomenclature of

basement in building A and B has been changed. Hereto annexed and marked as "**Exhibit-D**" is a copy of Impugned EC dated 25<sup>th</sup> March 2020.

36. On 11<sup>th</sup> June 2020, Respondent No. 10 obtained Building Permission No. CC/0072/20 granted by PMC with FSI-37479.61 sq. mtrs. and Non FSI-47224.39 sq. mtrs.

37. Thereafter, on 24<sup>h</sup> July 2020, the Appellant filed the present Appeal No. 34 of 2020 challenging the Impugned EC dated 25<sup>th</sup> March 2020 granted by Respondent No. 3-SEIAA for the said project of 'Gangadham Towers'. It is pertinent to note that almost the entirety of the allegations in the Appeal is on the basis of purported violations of 1<sup>st</sup> EC dated 17<sup>th</sup> October 2016 issued for the said project.

38. On 5<sup>th</sup> February 2021, Respondent No. 10 was granted Consent to Establish by Respondent No. 6-MPCB. Hereto annexed and marked as "**Exhibit-E**" is a copy of the CTE dated 5<sup>th</sup> February 2021.

39. It is submitted that there was need for further expansion of the said project due to change in planning and usage. Accordingly, on 14<sup>th</sup> April 2021, Respondent No. 10 made an application for expansion



of Environmental Clearance in respect of proposed expansion of the said project for total plot area of 20,798.00 sq. mtrs., FSI area of 73,625.69 sq. mtrs., Non FSI area of 68,128.45 sq. mtrs. and total BUA of 1,41,754.14 sq. mtrs.



40. On 24<sup>th</sup> May 2021, this Hon'ble Tribunal passed an Order in the present Appeal constituting a Committee of MoEF&CC, CPCB, and MPCB ("**Joint Committee**") to look into the allegations of the Appellant and suggest a remedial action plan including quantum of compensation to be recovered in the matter. Pertinently, even though the Appellant was directed to serve copy of the Appeal on MOEF&CC, CPCB, SEIAA, SPCB, no notice was issued to Respondent No. 10.

41. On 21<sup>st</sup> June 2021, Respondent No. 4-SEAC-III appraised the proposed expansion of the said project and forwarded the same to Respondent No. 3-SEIAA in respect of pendency of the present Appeal. On 18<sup>th</sup> August 2021, Respondent No. 3-SEIAA deferred the expansion proposal due to pendency of the present Appeal.

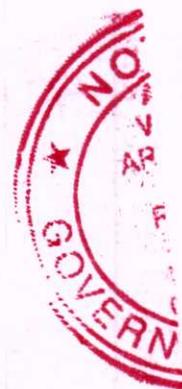
42. On 3<sup>rd</sup> December 2021, the Joint Committee constituted in the present matter submitted its report that *inter alia* gave a finding that no prior EC or CTE was obtained, Respondent No. 10 had

misrepresented facts and suggested that environment compensation ought to be levied on Respondent No. 10.

43. On 21<sup>st</sup> February 2022, Respondent No. 10 submitted the application for expansion of Environmental Clearance in respect of proposed expansion of the said project as per SEIAA circular dated 29<sup>th</sup> November 2021 without any change in previously submitted application dated 14<sup>th</sup> April 2021.

44. On 7<sup>th</sup> April 2022, Respondent No. 4-SEAC-III considered Respondent No. 10's resubmitted application of further EC for expansion of the said project in its 138<sup>th</sup> meeting. Since the project was already appraised and recommended by Respondent No. 4-SEAC-III; fresh appraisal was not carried out & the proposal was forwarded to Respondent No. 3-SEIAA. On 30<sup>th</sup> May 2022, project was referred back to Respondent No. 4-SEAC by Respondent No. 3-SEIAA.

45. On 4<sup>th</sup> May 2022, this Hon'ble Tribunal passed Judgment and Order wherein this Hon'ble Tribunal erroneously allowed the present Appeal without even issuing notice to the Respondent No. 10 and imposed an exorbitant penalty of Rs. 10 Crore on Respondent No. 10, without any basis or computation and in complete derogation of



the principles of natural justice. This Hon'ble Tribunal adopted the erroneous findings of the Joint Committee constituted in the matter to hold that Respondent No. 10 has proceeded to construct the project without a valid EC, in complete ignorance of the fact that the Impugned EC dated 25<sup>th</sup> March 2020 has been validly obtained following due process of law.

46. Aggrieved by the Judgment and Order dated 4<sup>th</sup> May 2022 passed by this Hon'ble Tribunal in the present Appeal, Respondent No. 10 filed Civil Appeal No. 1215 of 2025 before the Hon'ble Supreme Court.

47. On 24<sup>th</sup> May 2022, the Respondent No. 10 deposited a sum of Rs. 10 crores in accordance with the Judgment and Order dated 4<sup>th</sup> May 2022 under protest and without prejudice to the rights and contentions of the Respondent No. 10. Hereto annexed and marked as "**Exhibit-F**" is a copy of letter dated 24<sup>th</sup> May 2022 showing the payment made under protest.

48. On 28<sup>th</sup>-30<sup>th</sup> June 2022, Respondent No. 4-SEAC-III considered Respondent No. 10's application of further EC for expansion of the said project in its 146<sup>th</sup> meeting and after due deliberation, recommended the same to Respondent No. 3-SEIAA.



49. On 29<sup>th</sup> July 2022, Respondent No. 3-SEIAA considered the project for further EC in its 247<sup>th</sup> meeting and after careful consideration was pleased to grant Environment Clearance for further expansion of the said project subject to the terms and conditions stipulated therein.

50. On 18<sup>th</sup> August 2022, Respondent No. 3-SEIAA issued the Environment Clearance for further expansion of the said project of 'Gangadham Towers' subject to terms and conditions stipulated therein. It is submitted that the Impugned EC has been superseded by the EC dated 18<sup>th</sup> August 2022. The said EC has not been challenged and is subsisting in accordance with law. Hereto annexed and marked as "**Exhibit-G**" is a copy of EC dated 18<sup>th</sup> August 2022 for expansion of the said project.

51. On 31<sup>st</sup> January 2023, Consent to Establish dated 5<sup>th</sup> February 2021 was revised and issued by MPCB for proposed total construction BUA 1,41,754.14 sq. mtrs. as per EC granted dated 18<sup>th</sup> August 2022 including utilities and services. Hereto annexed and marked as "**Exhibit-H**" is a copy of revised Consent to Establish dated 31<sup>st</sup> January 2023.



52. On 22<sup>nd</sup> November 2023, Respondent No. 10 apprised the Hon'ble Supreme Court during the hearing of the Civil Appeal No. 1215 of 2025 that without prejudice to the rights and contentions of the Respondent No. 10, Respondent No. 10 had deposited an amount of Rs. 10 crores. Hereto annexed and marked as "Exhibit-I" is a copy of Order dated 22<sup>nd</sup> November 2023 passed in Civil Appeal No. 1215 of 2025.

53. On 21<sup>st</sup> March 2025, the Hon'ble Supreme Court in Civil Appeal No. 2771 of 2025 set aside the Judgment and Order dated 4<sup>th</sup> May 2022 passed by this Hon'ble Tribunal and restored the present Appeal to the file of this Hon'ble Tribunal. Hereto annexed and marked as "Exhibit-J" is a copy of the Order dated 21<sup>st</sup> March 2025 passed in CA No. 2771 of 2025.

54. The Appellant has erroneously alleged that the Impugned EC is an *ex post facto* EC which is factually incorrect as clearly demonstrated hereinabove. The Impugned EC can never be a post facto EC as the Impugned EC was obtained for the said project by scrupulously following the procedure laid down by the EIA Notification and there is no infirmity with respect to the same.



55. It is also pertinent to note that the Appellant has made various allegations against Respondent No. 10 in respect of construction carried on by Respondent No. 10 for the said project by making allegations with respect to EC dated 17<sup>th</sup> October 2016 which is beyond the scope of challenge to Impugned EC and the present Appeal. Therefore, the allegations as against construction being carried out without valid permissions, including Consent to Establish and that the same is in violation of EC dated 17<sup>th</sup> October 2016 or without obtaining any Consent from MPCB is unwarranted and without any merits.

56. I say that the Impugned EC as well as the subsequent EC granted for the said project has been obtained by following due procedure of law and there is no infirmity as regards the same.

***Allegations qua Consent to Establish***

57. On 23<sup>rd</sup> November 2016, Respondent No. 10 applied for prior Consent to Establish to the MPCB *vide* its application No. MPCB-CONSENT-0000016456. On 2<sup>nd</sup> April 2018, the same was refused by MPCB *vide* its letter dated 02.04.2018 without giving Respondent No. 10 any opportunity of being heard.



58. On 25<sup>th</sup> May 2018, Respondent No. 10 challenged the order of MPCB refusing Consent to Establish before the Appellate Authority under the provisions of Air Act and Water Act. Thereafter, the Application for Consent to Establish dated 23<sup>rd</sup> November 2016 was once again considered by the Consent Appraisal Committee (“CAC”) of MPCB.

59. On 9<sup>th</sup> July 2018, the 3<sup>rd</sup> Consent Appraisal Committee Meeting of MPCB took place wherein the Respondent No. 10 was called to give a presentation. During the presentation, Respondent No. 10 stated that they have filed an appeal before Supreme Court in respect of order passed by Hon’ble NGT in Original Application No. 184 of 2015 which had no connection with the said project. However, CAC decided to keep the case in abeyance and revert back to next CAC along with order of Hon’ble Supreme Court and present status of construction and compliance towards installation of pollution control system.

60. On 10<sup>th</sup> August 2018, the Supreme court in CA No. 10854 of 2016-*Goel Ganga Developers India Pvt. Ltd. Vs Union of India* rendered its judgement dated 10.08.2018 in respect of the separate project of one “Ganga Bhagyoday Towers” asking Respondent No. 10 to



deposit penalty amount within a period of 6 months, failing which Respondent No. 10 was not to be granted any development permissions. It is submitted that due to the judgment and order dated 10.08.2018, Respondent No. 10 was unable to obtain any permissions in respect of any of its projects. It is reiterated that the present project had no causal connection with the aforesaid project of "Ganga Bhagoday Towers".

61. On 27<sup>th</sup> January 2020, the Hon'ble Supreme Court in IA No. 76404/2019 in MA No. 3064/2018 in CA No. 10854 of 2016 with respect to Ganga Bhagoday Towers directed that keeping in view the larger interest on the deposit of penalty amount, Respondent No. 10 may be granted requisite permissions in respect of other projects in accordance with law and this order will not come in its way *(annexed at Annexure-30/Pg. 381 to the Appeal)*

62. Accordingly, on 5<sup>th</sup> February 2021, Respondent No. 10 was granted Consent to Establish was granted by Respondent No. 6-MPCB. On 31<sup>st</sup> January 2023, Consent to Establish dated 5<sup>th</sup> February 2021 was revised and issued by MPCB for proposed total construction BUA 1,41,754.14 sq. mtrs. as per EC granted dated 18<sup>th</sup> August 2022 including utilities and services.



63. In these circumstances, Respondent No. 10 has obtained CTE for the said project as is evident hereinabove. I say and submit that Respondent No. 10 has completed the installation of rainwater harvesting for the said project, installed solar system as well as installed Sewage Treatment Plant (“STP”) based on RBC and MBBR technology for the said project. I say that all pollution parameters required for the said project have been fulfilled and the requisite permissions have been obtained. Hereto annexed and marked as “**Exhibit-K**” is a copy of Completion Certificates for rainwater harvesting, installations of STP and solar systems.

64. In any event, allegations regarding not obtaining CTE as per EC dated 17<sup>th</sup> October 2016 under the Water (Prevention and Control of Pollution) Act (“**Water Act**”), 1974 and the Air (Prevention and Control of Pollution) Act, 1981 (“**Air Act**”) is not a valid ground for challenging Impugned EC dated 25<sup>th</sup> March 2020 in the present Appeal which was obtained by following due process of law. The Appellant is attempting to agitate multiple causes of action in the present Appeal which is illegal, untenable and the Appeal ought to be dismissed on this ground.



***Other development permissions obtained by Respondent No. 10:***

65.I say that all necessary permissions and clearances have been obtained by Respondent No. 10 as regards the said project of Gangadham Towers and the same are valid and subsisting as on date.

<b>Sr No</b>	<b>Date</b>	<b>Particulars</b>
1.	17.10.2016	EC granted by SEIAA for total plot area of 20,798 sq. mtrs.
2.	21.04.2017	Layout Sanction and Building permission dated CC/0149/17 from the PMC
3.	18.05.2017	Plinth Check Certificate as per layout sanction and Building Permission No. CC/0149/17 dated 21/4/2017.
4.	03.11.2017	Plinth Check Certificate as per layout sanction and Building Permission No. CC/0149/17 dated 21/4/2017.
5.	03.07.2018	IOD No. CC/0909/18 granted by PMC for additional floors having total FSI-50,641.85 sq. mtrs. and Non-FSI 74,222.80 sq. mtrs.
6.	31.10.2018	Plinth Check Certificate as per layout sanction and Building Permission No. CC/0149/17 dated 21/4/2017.
7.	14.02.2020	Building Permission No. CC/2866/19 dated 14.02.2020 granted for 3 residential buildings, 1 EWS Building, 2 Meditation halls and 1 club



		with total FSI-37704.11 sq. mts. and Non FSI-47158.55 sq. mts.
8.	25.03.2020	Amendment EC for - FSI: 50,641.85 m2, Non-FSI: 74,222.80 m2 and Total BUA: 1,24,864.65 m2 as per Plan Approval no-CC/0909/18, dated-03.07.2018)
9.	11.06.2020	Building Permission No. CC/0072/20 dated 11/06/2020 granted by PMC with FSI-37,479.61 sq. mtrs. and Non-FSI 47,224.39 sq. mtrs.
10.	05.02.2021	Consent to Establish was granted by the MPCB on 05.02.2021.
11.	31.01.2023	Consent to Establish revising CTE dated 05.02.2021 for proposed total construction BUA 1,41,754.14 sq. mtrs. as per expansion EC dated 18.08.2022.
12.	22.01.2024	Consent to Operate (Part-II) for Building 'A' and 'B' of Gangadham Tower.
13.	03.02.2025	Part Occupancy Certificate for Building 'A', 'B' and 'D' (EWS).
14.	07.03.2025	Renewal of Consent to Operate (Part I) of Gangadham Tower EWS and Club House.
15.	07.03.2025	1 <sup>st</sup> Consent to Operate (Part III) for Gangadham Tower Meditation Hall.

66.I say and submit that Respondent No. 10 has obtained all requisite permissions for the said project in accordance with law. There is nothing illegal about the permissions and clearances granted to



Respondent No. 10 as regards the said project and there is no infirmity with respect to any of the said permissions as alleged by the present Appellant. I crave leave to refer and rely on the aforesaid permissions as and when produced.

***Status of Construction:***

67.I say that the said project has been substantially constructed. Out of three residential buildings and EWS building of the proposed project of "Gangadham Towers", Building 'A', Building 'B' and EWS Building 'D' are fully constructed and Occupancy Certificate dated 3<sup>rd</sup> February 2025 have been received for the said buildings. With respect to Building 'C' of the said project, the 16<sup>th</sup> slab has been completed. Accordingly, third party rights have been created and the possession process for Building 'A' and 'B' is currently underway.

68.I say that Respondent No. 10 has spent significant sums of money for the said project, has created third party rights as regards the said project and has otherwise altered its position as regards the said project and despite there being no embargo in law for carrying out the construction of the said project, impediments are being created



in carrying out legal and valid work in furtherance of the permissions obtained for the said project.

*Joint Committee Report dated 3<sup>rd</sup> December 2021 ought to be disregarded in toto*



69. I say that on 24<sup>th</sup> May 2021, this Hon'ble Tribunal passed an Order in the present Appeal constituting a Committee of MoEF&CC, CPCB, and MPCB ("**Joint Committee**") to look into the allegations of the Appellant and suggest a remedial action plan including quantum of compensation to be recovered in the matter. Pertinently, even though the Appellant was directed to serve copy of the Appeal on MOEF&CC, CPCB, SEIAA, SPCB, no notice was issued to Respondent No. 10.

70. On 3<sup>rd</sup> December 2021, the Joint Committee constituted in the present matter submitted its report giving certain findings and suggested imposition of a penalty on Respondent No. 10. It is pertinent to note that the Joint Committee has observed no violation of the Impugned EC dated 25<sup>th</sup> March 2020 and has made a categorical finding that there is no deviation in terms of the permissions granted for the said project.

71. At the outset, it is submitted that the Joint Committee has completely misdirected itself and has only on the basis of the EC dated 17<sup>th</sup> October 2016 suggested imposition of a penalty on Respondent No. 10 which is beyond the scope of the present Appeal and the entire Joint Committee Report therefore has to be completely discarded.

72. I say that the Joint Committee has erroneously observed that Impugned EC dated 25<sup>th</sup> March 2020 was obtained after construction of one basement in Building 'A' and 'B' of the said project for which prior EC was not obtained. It is clarified that the same is factually incorrect and the same is only a change in nomenclature and the parking area permitted by the EC dated 17<sup>th</sup> October 2016 is termed as basement.

73. I say that the Joint Committee has also erroneously observed that Respondent No. 10 has misrepresented facts to the Respondent No. 3-SEIAA and 4-SEAC-III and obtained EC without complete disclosure. It is clarified that EC dated 17.10.2016 was validly obtained by Respondent No. 10 on the basis of layout sanction and building plan dated 17.11.2014 and PMC letter dated 31.03.2015. In any event, the Joint Committee has erred in going into any



allegations against EC dated 17<sup>th</sup> October 2016 which is beyond the scope of the present Appeal and therefore, the report has to be discarded.

74. The Joint Committee has also made its conclusions on the ground that the said project was constructed without obtaining CTE required under the Water (Prevention and Control of Pollution) Act (“**Water Act**”), 1974 and the Air (Prevention and Control of Pollution) Act, 1981 (“**Air Act**”). Respondent No. 10 has obtained CTE dated 15<sup>th</sup> February 2021 which was thereafter revised on 31<sup>st</sup> January 2023 as per EC dated 18<sup>th</sup> August 2022 in accordance with law. It is reiterated that in any event, allegations regarding not obtaining CTE under the Air and Water Act is not a valid ground for challenging Impugned Environmental Clearance dated 25<sup>th</sup> March 2020 which was obtained by Respondent No. 10 by following due process of law and therefore, the Committee has erred in considering this as a valid ground to make adverse conclusions against Respondent No. 10 for the said project.

Violation of Principles of Natural Justice

75. I say that this Hon’ble Tribunal proceeded to adjudicate the Appeal without even issuing notice to the Appellant, in complete derogation



of the principles of natural justice and the statutory mandate envisaged in Section 19(1) and 19(4)(i) of the NGT Act 2010 read with NGT (Practice and Procedure Rules), 2011. No notice was issued to Respondent No. 10 before constituting a Joint Committee to look into the alleged violations in the Appeal. It is well settled law that when the adherence to principles of natural justice is expressly prescribed in the concerned statute, non-adherence thereto, would render any proceedings *ipso facto* void.

Imposition of Penalty without application of mind

76.I say that there are no observations made by the Joint Committee in its Report dated 3<sup>rd</sup> December 2021 regarding any violations of the Impugned EC or any other permissions granted to the Respondent No. 10.

77.I say that the Joint Committee has erroneously gone on the basis of EC dated 17<sup>th</sup> October 2016 and therefore, the Committee has concluded that there has been violation on the part of Respondent No. 10. It is submitted that the said conclusion made by the Joint Committee is beyond the scope of the present Appeal as the present Appeal challenges Impugned EC dated 25<sup>th</sup> March 2020 of the said project.



78.I say that the Joint Committee has not applied its mind about the manner in which the Impugned EC has been granted or the validity of the said Impugned EC dated 25<sup>th</sup> March 2020 which has been granted by the Authorities by following due process under the EIA Notification 2006. The said Joint Committee Report dated 30<sup>th</sup> November 2021 is silent with respect to the same.

79.I say that the entire exercise carried out by the Joint Committee of imposing penalty is without any application of mind. There is no *ex post facto* Environment Clearance granted to Respondent No. 10 for the said project as is evident hereinabove and prior Impugned EC was granted to the said project in accordance with law.

80.This Hon'ble Tribunal erroneously imposed an exorbitant penalty of Rs. 10 crores on the Respondent No. 10 without giving any notice to Respondent No. 10 and without even giving any basis or justification for the quantification of the said amount. The imposition of compensation of Rs. 10 crores is completely bereft of reasons and based on conjectures and surmises and was only on the basis of erroneous conclusions drawn by the Joint Committee.



81. I say that it is evident that the manner in which the Joint Committee has drawn its observations and conclusions are completely erroneous and devoid of any merits and without application of mind. Therefore, it is submitted that the present Joint Committee Report has to be disregarded and dismissed as it is devoid of any merits and was prepared without any application of mind.

***Appeal is infructuous***

**Impugned EC has been superseded**

82. Without prejudice to the aforesaid contentions raised, it is submitted the present Appeal is infructuous as the Impugned EC has been superseded.

83. I say that on 14<sup>th</sup> April 2021, Respondent No. 10 made an application for expansion of Environmental Clearance in respect of proposed expansion of the said project for total plot area of 20,798.00 sq. mtrs., FSI area of 73,625.69 sq. mtrs., Non FSI area of 68,128.45 sq. mtrs. and total BUA of 1,41,754.14 sq. mtrs.

84. On 21<sup>st</sup> June 2021, Respondent No. 4-SEAC-III appraised the proposed expansion of the said project and forwarded the same to Respondent No. 3-SEIAA in respect of pendency of the present Appeal. On 18<sup>th</sup> August 2021, Respondent No. 3-SEIAA deferred



the expansion proposal due to pendency of the present Appeal. On 21<sup>st</sup> February 2022, Respondent No. 10 submitted EC application for expansion as per SEIAA circular dated 29.11.2021 without any change in previously submitted application dated 14<sup>th</sup> April 2021. On 7<sup>th</sup> April 2022, Respondent No. 4-SEAC-III considered Respondent No. 10's resubmitted application of further EC for expansion of the said project in its 138<sup>th</sup> meeting. Since the project was already appraised and recommended by Respondent No. 4-SEAC-III; fresh appraisal was not carried out & the proposal was forwarded to Respondent No. 3-SEIAA. On 30<sup>th</sup> May 2022, project was referred back to Respondent No. 4-SEAC by Respondent No. 3-SEIAA.



85. On 28<sup>th</sup>-30<sup>th</sup> June 2022, Respondent No. 4-SEAC-III considered Respondent No. 10's application of further EC for expansion of the said project in its 146<sup>th</sup> meeting and after due deliberation, recommended the same to Respondent No. 3-SEIAA.

86. On 29<sup>th</sup> July 2022, Respondent No. 3-SEIAA considered the said project for further EC in its 247<sup>th</sup> meeting and after careful consideration was pleased to grant Environment Clearance for

further expansion of the said project subject to the terms and conditions stipulated therein.

87. On 18<sup>th</sup> August 2022, Respondent No. 3-SEIAA issued the Environment Clearance for the further expansion of the said project of Gangadham Towers subject to terms and conditions stipulated therein.

88. I say that therefore, the Impugned EC has been superseded by EC for expansion of the said project *vide* EC dated 18<sup>th</sup> August 2022 and therefore, any challenge to the earlier Impugned EC dated 25<sup>th</sup> March 2020 has presently, become purely academic. It is also to be noted that admittedly, there has been no challenge to the EC dated 18<sup>th</sup> August 2022 till date and is subsisting in accordance with law. Therefore, it is submitted that the present Appeal needs to be dismissed as infructuous.

Misjoinder of Respondent No. 10

89. Without prejudice to the contentions raised herein, I say that the Appellant has impleaded M/s. Goel Ganga India Private Limited as Respondent No. 10. I say that on 3<sup>rd</sup> June 2025, M/s. Goel Ganga India Private Limited has since been demerged under the provisions of the Companies Act, 2013 into separate entities. I say that as



regards the subject project of 'Gangadham Towers', Ganga Dham Towers Private Limited is the Resulting Company who is in the process of taking appropriate steps with respect to the said project.

90. Therefore, it is submitted that M/s. Goel Ganga India Private Limited is wrongly impleaded as a party-Respondent in the present Appeal. Therefore, the said Appeal ought to be dismissed on this ground.

91. I say that the Respondent No. 10 has dealt with all the allegations raised by the Appellant in the aforementioned manner and expressly craves leave to file a detailed parawise reply, if circumstances so warrant.

92. In light of the above facts and circumstances, Respondent No. 10 states that the captioned Appeal as filed is completely baseless, misconceived, and deserves to be dismissed as, evidently, the Impugned Environment Clearance has been issued to Respondent No. 10 in accordance with law. Respondent No. 10 is not liable to pay any fine, whatsoever, under the Polluter Pays Principle as there is no violation of any laws by Respondent No. 10. Therefore, this Hon'ble Tribunal ought not to grant any relief in the captioned



Appeal which will otherwise stall the implementation of the said project.

93. Therefore, the Respondent No. 10 prays since the Appellant has failed to make out even a *prima facie* case, leave alone a strong and cogent case wherein interference of this Hon'ble Tribunal is warranted in the captioned Appeal and thus the present Appeal deserves to be dismissed *in toto*. Consequently, it is humbly prayed that the penalty amount of Rs. 10 crores deposited by the Respondent No. 10 under protest and without prejudice to its rights and conditions ought to be refunded to Respondent No. 10.

Solemnly affirmed at Pune.

This 30<sup>th</sup> day of July 2025.



Advocates for Respondent No. 10



Respondent No. 10



VERIFICATION

I, Atul Jaiprakash Goel, aged 50 years, Indian Inhabitant, the Director of Ganga Dham Towers Private Limited (previously known as Goel Ganga India Pvt. Ltd), do hereby state that I have submitted this Affidavit on solemn affirmation and oath. I have verified that the facts are true to my personal knowledge. I have not suppressed any material fact known to me and relevant to this matter.

Date: 30/07/2025  
30 JUL 2025

Place: Pune

A.C.  
Deponent  
Respondent No. 10  
GANGA DHAM TOWERS PRIVATE LIMITED  
CIN-U45309  
PN2020PTC  
189161

BEFORE ME

*Arati*  
ARATI V. KALE  
NOTARY, GOVT. OF INDIA  
PUNE, MAHARASHTRA  
Noted And Registered  
At Serial Number..... 136/2025

NOTARY  
ARATI  
V. KALE  
AREA PUNE  
DIST  
REG. NO  
15308  
Exp. Date  
05/11/2029  
GOVERNMENT OF INDIA



# EXHIBIT A

## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

SEAC-III-2015/CR- 71 /TC-3

Environment department,  
Room No. 217, 2<sup>nd</sup> floor,  
Mantralaya, Annexe,  
Mumbai- 400 032.

Date: 17<sup>th</sup> October, 2016.

To,  
M/s. Goel Ganga Developers (I) Pvt. Ltd.  
San Mahu Commercial Complex,  
3<sup>rd</sup> Floor, 5 Bund Garden Road,  
Pune- 411 001.

Subject: Environment clearance for proposed Construction project "Gangadham-III" on S.No.578/2, at Village Bibewadi, District Pune by M/s. Goel Ganga Developers (I) Pvt. Ltd.

Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-III, Maharashtra in its 46<sup>th</sup> meeting and recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 103<sup>rd</sup> meeting.

2. It is noted that the proposal is considered by SEAC-III under screening category 8(a) B2 as per EIA Notification 2006.

### Brief Information of the project submitted by you is as below-

1.	Name of Project	Ganga Dham Tower
2.	Name, Contact number & Address of Proponent	<ul style="list-style-type: none"> <li>• Name: Goel Ganga Developers (I) Pvt. Ltd.</li> <li>• Address: San Mahu Complex, 3rd Floor, Opp poona Club, 5 Bund Garden Road, Pune 411001</li> <li>• Telephone number: +91 (20) 26124265</li> <li>• Email ID: director@goelganga.com</li> </ul>
3.	Consultant	---
4.	Accreditation of consultant (NABET Accreditation)	Accredited
5.	Type of project: Housing project / Industrial Estate / SRA scheme / MHADA / Township or others	Housing Project
6.	Location of the Project	S. No. 578/2, Bibewadi , Pune
7.	Whether in Corporation / Municipal/ other area	PMC (Pune Municipal Corporation)

8.	Applicability of the DCR	DC Rule
9.	IOD/IOA/Concession document or any other form of document as applicable (Clarifying its conformity with local planning rules & provision)	Received Sanction No. – 2456/14 Dated 17.11.2014
10.	Note on the initiated work (If applicable)	<ul style="list-style-type: none"> <li>• Total constructed work (FSI+ Non FSI): NA</li> <li>• Date and area details in the necessary approvals issued by the competent authority (attach scan copies)</li> </ul>
11.	LOI / NOC from MHADA / Other approvals (If applicable)	Applicable (Mentioned in sanction)
12.	Total Plot Area (sq. m.) Deductions Net Plot area	20,798.00 sq.m. 6,732.96 sq.m. 14,065.04 sq.m.
13.	Permissible FSI (including TDR etc)	27355.02 sq.m + For EWS 2823.04 sq.m.
14.	Proposed Built-up Area (FSI & Non-FSI)	<ul style="list-style-type: none"> <li>• FSI area (sq. m.): 26,547.87sq.m + EWS built up: 2823.04 sq.m= 29,370.91 sq.m</li> <li>• Non FSI area (sq. m): 49,256.80 sq.m.</li> <li>• Total construction BUA area (sq. m.): 78,627.71 sq.m.</li> </ul>
15.	Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	7809.68 (56%)
16.	Estimated Cost of the Project	150.73 Cr
17.	No. of building & its configuration(s)	<ol style="list-style-type: none"> <li>1. Residential: 3 no of building Bldg A: G+P1+P2+P3+Podium+20 Bldg B: G+P1+P2+P3+Podium+20 Bldg C: G+P1+P2+P3+Podium+20</li> <li>2. Commercial Building: NA</li> <li>3. Club House: G + 1</li> <li>4. EWS bldg: P+11</li> </ol>
18.	Number of tenants and shops	205 Tenements + 54 EWS tenements Total Tenements 259
19.	Number of expected residents / users	Residential population: 1025 EWS Population: 270 Total Population: 1295 Commercial population: NA
20.	Tenant density per hector	561
21.	Height of the building(s)	69.9 m
22.	Right of way (Width of the road from the nearest fire station to the proposed building(s))	30.00 m (nearest fire station: Main fire station at Ghorpadi peth)
23.	Turning radius for easy access of fire tender	9 m

	movement from all around the building excluding the width for the plantation										
24.	Existing structure(s)	MS Shed									
25.	Details of the demolition with disposal (If applicable)	MS Shed can be easily dismantled and re-used									
26.	Total Water Requirement	<p>Residential &amp; Commercial</p> <p>Dry season :</p> <p>Source: PMC (Pune Municipal Corporation)</p> <p><input type="checkbox"/> Fresh water: 117 KL</p> <p><input type="checkbox"/> Recycled water (Flushing): 58 KL</p> <p><input type="checkbox"/> Recycled water (Gardening): 18 KL</p> <p><input type="checkbox"/> HVAC Makeup: NA</p> <p><input type="checkbox"/> Total water Requirement: 193KL</p> <p><input type="checkbox"/> Excess treated water: 87KL</p> <p><input type="checkbox"/> Swimming Pool: 1 KL</p> <p><input type="checkbox"/> Fire fighting (Cum): 300 KL</p> <p>Wet Season:</p> <p><input type="checkbox"/> Fresh water: 117 KL</p> <p><input type="checkbox"/> Recycled water (Flushing): 58 KL</p> <p><input type="checkbox"/> Recycled water (Gardening): Nil</p> <p><input type="checkbox"/> HVAC Makeup: NA</p> <p><input type="checkbox"/> Total water Requirement: 175 KL</p> <p><input type="checkbox"/> Excess treated water: 105 KL</p> <p><input type="checkbox"/> Swimming Pool : 1 KL</p> <p><input type="checkbox"/> Fire fighting (Cum): 300 KL</p>									
27.	Details about Swimming Pool:	<p>Dimension of Swimming Pool:</p> <p>Main Pool Size: 25.40 X 10.40 MTR</p> <p>Baby Pool size: NA</p> <p>Total water Requirement in KLD: 304 KL</p> <p>Water requirement for make up in KLD: 1</p> <p>Details of Plant &amp; Machinery used for treatment of Swimming pool water: Filter, Self Priming pump, Control panel for pump, Hair and lint strainer, S/F main drain in white ABS, S/F vacuum point in white ABS, S/F inlet point in white ABS, overflow grating.</p> <p>Details of quality to be achieved for swimming pool water and parameters to be monitored:</p> <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Parameters</th> <th>Standard</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>pH</td> <td>7.2</td> </tr> <tr> <td>2.</td> <td>Chlorine level</td> <td>1.5 to 2.2 mg/l</td> </tr> </tbody> </table>	Sr. No.	Parameters	Standard	1.	pH	7.2	2.	Chlorine level	1.5 to 2.2 mg/l
Sr. No.	Parameters	Standard									
1.	pH	7.2									
2.	Chlorine level	1.5 to 2.2 mg/l									
28.	Rain Water Harvesting (RWH)	<p><input type="checkbox"/> Level of the Ground water table: at 10-12 m</p> <p><input type="checkbox"/> Size and no of RWH tank(s) and Quantity: 1 tank</p> <p><input type="checkbox"/> Capacity of RWH tanks :70 kL</p> <p><input type="checkbox"/> Location of the RWH tank (s): Refer master layout</p>									

		<input type="checkbox"/> No of recharge pits: 10 No's Commercial: <input type="checkbox"/> No. of RWH Tanks: NA <input type="checkbox"/> Capacity of RWH tanks: NA <input type="checkbox"/> Location of the RWH tank (s): NA <input type="checkbox"/> No of recharge pits: NA <input type="checkbox"/> Budgetary allocation ( Capital cost and O & M cost): Capital cost: Rs. 18,07,000 Lakhs O & M Cost: Rs. 36,000/annum
29.	UGT tanks	Residential: UGT 1 Domestic UG tank Capacity: 276 KLD Flushing UG tank Capacity: 50 KLD Fire UG tank Capacity: 300 KLD UGT 2 Domestic UG tank capacity: 36.5 KLD Flushing UG tank capacity: 18.5 KLD  Commercial: Domestic UG tank Capacity: NA Flushing UG tank Capacity: NA Fire UG tank Capacity: NA
30.	Storm water drainage	<input type="checkbox"/> Natural water drainage pattern: As per contour <input type="checkbox"/> Quantity of storm water: 837 m <sup>3</sup> /hr <input type="checkbox"/> Size of SWD: 650 diameter WITH SLOPE 1:150
31.	Sewage and Waste water	<input type="checkbox"/> Residential: <input type="checkbox"/> Sewage generation (CMD): 163 <input type="checkbox"/> Capacity of STP (CMD): 250 KLD modular with 130 KLD as basic module EWS bldg: 35 KLD <input type="checkbox"/> STP technology: MBBR  Commercial: <input type="checkbox"/> Sewage generation (CMD): NA <input type="checkbox"/> Capacity of STP (CMD): NA <input type="checkbox"/> STP technology: NA <input type="checkbox"/> Location of STP: Attach Layout as Annexure I <input type="checkbox"/> DG sets (during emergency) Residential, commercial & Club House: Considered in Overall DG cost <input type="checkbox"/> Budgetary allocation (Capital cost and O& M cost): <input type="checkbox"/> Capital Cost 250 KLD : 20.75/- lakhs; 35 KLD: 7.5/- Lakhs <input type="checkbox"/> O & M Cost 250 KLD: 5.47/- lakhs p.a.; 35 KLD:2.75/- lakhs p.a
32.	Solid waste Management	Waste generation in the pre Construction and Construction phase: <input type="checkbox"/> Waste generation: 1 % total raw materials <input type="checkbox"/> Quantity of the top soil to be preserved: 2800 m <sup>3</sup>

		<p><input type="checkbox"/> Disposal of the construction way debris: Excavated earth material will be used for filling material for plith area and Top soil for landscaping.</p> <p>Waste generation in the operation phase Residential &amp; commercial:</p> <p><input type="checkbox"/> Biodegradable waste: 369 kg/day  <input type="checkbox"/> Non-Biodegradable waste: 227 kg/day  <input type="checkbox"/> E-waste: NA  <input type="checkbox"/> Hazardous waste: NA  <input type="checkbox"/> Biomedical waste(Kg/month)(If applicable): NA  <input type="checkbox"/> STP sludge: 8 kg/day (Dry Sludge)</p> <p>Mode of Disposal of waste:</p> <p><input type="checkbox"/> Dry waste: Disposal through authorized vendor  <input type="checkbox"/> Wet waste: used as manure  <input type="checkbox"/> E-waste: NA  <input type="checkbox"/> Hazardous waste: NA  <input type="checkbox"/> Biomedical waste(Kg/month)(If applicable): NA  <input type="checkbox"/> STP sludge: used as manure</p> <p>Area requirement:</p> <p>1. Location(s): As per service layout  2. Total area provided for the storage &amp; Treatment of the solid waste: 68 sq.m.</p> <p>3.Budgetary allocation( capital Cost &amp; O&amp;M cost):  Capital Cost: Rs 12,62,046.00/-  O &amp; M cost : Rs 2,44,404 p.a.</p>															
33.	<p>Green Belt Development  Total RG area: 1882 m2  RG area other than green belt (Please specify for play ground,etc.): Club house: 188.2 sq.m  RG area under green belt  RG area on the ground (sq.m.): 1693.8 sq.m.  RG area on the podium (sq.m.):NA</p> <p>Number &amp; list of trees species proposed to be planted : Trees: 240 Nos  List of Proposed Plantation for the scheme:</p> <p>List of Trees :</p>	<table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Botanical Name</th> <th>Common Name</th> <th>Qty</th> <th>Characteristics &amp; Ecological Importance</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Ailanthus Excelsa</td> <td>Maharukh</td> <td>41</td> <td></td> </tr> <tr> <td>2</td> <td>Mangifera Indica</td> <td>Mango</td> <td>25</td> <td>Good for restoration of dryer regions, have medicinal properties and purifies air</td> </tr> </tbody> </table>	Sr. No.	Botanical Name	Common Name	Qty	Characteristics & Ecological Importance	1	Ailanthus Excelsa	Maharukh	41		2	Mangifera Indica	Mango	25	Good for restoration of dryer regions, have medicinal properties and purifies air
Sr. No.	Botanical Name	Common Name	Qty	Characteristics & Ecological Importance													
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3	Anthocephalus Cadamba	Kadamb	18	Medicinal Value, To control soil erosion, Bird, squirrels, monkey eat fruits
4	Azadirachta Indica	Neem	33	Medicinal value, to control soil erosion
5	Eugenia Jambolana	Jambhul	42	Fruit bearing tree, attracts birds
6	Michelia Champaka	Son chafa	57	Medicinal value, Fragrant flowers, Butterfly larvae host plant, Bird attracting species, Fast growing.
7	Bauhinia Racemosa	Apta	15	Medicinal value, flowering species
8	Syzygium Cumini	Jam	9	Fruit bearing tree, attracts birds
		Total	240	--

## List Of Shrubs:

No.	Botanical Name	Common Name
1.	Thevetia nerifolia	Sagargota
2.	Stachytarpheta sp.	Stachytarpheta
3.	Plumbago zeylanica	White Plumbago
4.	Acorus Calamus	Wekhand
5.	Korphad	Korphad
6.	Ocimum sanctum	Tulas
7.	Hibiscus	Jaswanda
8	Nerium Oleander	Kanher

Number & list of shrubs & bushes species planted in the podium RG: NA

Number & list trees species to be planted around the border of nallah / stream/pond(If any): NA

No of Existing Trees: NA

Number, Size, Age and Species of trees to be cut, trees to be transplanted: NA

NOC for the tree cutting/transplantation/ Compensatory plantation, if any: NA

Budgetary allocation (capital cost O & M Cost):

Capital cost: Rs 21,37,870

O & M Cost : Rs 11,82,000 p.a.

34.	Energy	Power Supply: Total power consumption for residential buildings Source of Supply: MSEDCL. Construction Load: 40 KW
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		<p>Connected Load – 3323 KW  Maximum Demand - 1340 KW  DG Sets: Number and capacity of the DG sets to be used –320 KVA x 2Nos.  Transformer : 630 KVA X 3  Fuel Requirement (Diesel)- 49 lit./hr</p> <p>Total power consumption for club house, EWS building: Considered in Residential</p> <p>Energy saving measures  The following Energy Conservation Methods are proposed in the project:</p> <p>Auto Timer control for external &amp; Common lighting  Use of CFL / LED lamps in all public/ common areas.  Solar powered water heating.  Electronic V3F Drives for Elevators</p> <p>Detail calculations &amp; % of saving:  HF ballast &amp; T5 lamps: 49056 KWH / Annum  CFL Lamps: 15330 KWH / Annum  Solar Lighting: 14308 KWH / Annum  Solar Water Heater : 453768 KWH / Annum  VVVF drives for elevators:196224 KWH / Annum</p> <p>Total : 728686 KWH / Annum</p> <p>%-age of Saving :10.6%</p> <p>Compliance of the ECBC guidelines: (Yes / No) (If yes then submit compliance in tabular form):</p> <p>Compliance with Energy Conservation Building Code (ECBC) 2007</p> <table border="1" data-bbox="776 1255 1403 1749"> <thead> <tr> <th data-bbox="776 1255 831 1339"></th> <th data-bbox="831 1255 938 1339">Section</th> <th data-bbox="938 1255 1263 1339">Requirement</th> <th data-bbox="1263 1255 1403 1339">Remark</th> </tr> </thead> <tbody> <tr> <td data-bbox="776 1339 831 1423">1</td> <td data-bbox="831 1339 938 1423">6.2.2</td> <td data-bbox="938 1339 1263 1423">Equipment efficiency standards</td> <td data-bbox="1263 1339 1403 1423">Done</td> </tr> <tr> <td data-bbox="776 1423 831 1539">2</td> <td data-bbox="831 1423 938 1539">7.2</td> <td data-bbox="938 1423 1263 1539">Lighting controls to be controlled by photo sensor or time switch</td> <td data-bbox="1263 1423 1403 1539">Done</td> </tr> <tr> <td data-bbox="776 1539 831 1654">3</td> <td data-bbox="831 1539 938 1654">7.2.1.4</td> <td data-bbox="938 1539 1263 1654">Exterior lighting to be controlled by photo sensor or time switch</td> <td data-bbox="1263 1539 1403 1654">Done</td> </tr> <tr> <td data-bbox="776 1654 831 1749">4</td> <td data-bbox="831 1654 938 1749">7.3</td> <td data-bbox="938 1654 1263 1749">Interior lighting power to be with in specific limits</td> <td data-bbox="1263 1654 1403 1749">Done</td> </tr> </tbody> </table>		Section	Requirement	Remark	1	6.2.2	Equipment efficiency standards	Done	2	7.2	Lighting controls to be controlled by photo sensor or time switch	Done	3	7.2.1.4	Exterior lighting to be controlled by photo sensor or time switch	Done	4	7.3	Interior lighting power to be with in specific limits	Done
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		5	7.4	Exterior lighting power to be within specified limits	Done																					
		6	8.2.1.1	Maximum allowable power loss from transformer	Done																					
		7	8.2.3	Power factor be maintained between 0.95 and unity	Done																					
		8	8.2.4	Check metering	Done																					
		9	8.2.5	Power distribution system losses to be maintained less than 1 %	Done																					
		<p>Budgetary allocation (Capital cost and O &amp; M cost):</p> <p>Capital Cost: Rs 20.00 Lakhs O &amp; M Cost: Rs 1.00 Lakh</p> <p>Number and capacity of the DG sets to be used: 2 Nos. 320 KVA. Stack Height: 4 m</p> <p>Diesel Consumption@ full Load: For 320 KVA : 49 Litre/hr</p> <p>Electricity requirement from MSEDCL: 1340 KW</p> <p>HT line passing through the plot if any: NA</p>																								
35.	Environmental Management plan Budgetary Allocation	<p>Environmental Management plan Budgetary Allocation: During Construction Phase:</p> <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Particulars</th> <th>Cost (Rs)</th> </tr> </thead> <tbody> <tr> <td></td> <td>Erosion control: Dust suppression measures &amp; barricading</td> <td>27,50,000/-</td> </tr> <tr> <td></td> <td>Site Safety</td> <td>90,000/-</td> </tr> <tr> <td></td> <td>Site Sanitation</td> <td>1,13,000/-</td> </tr> <tr> <td></td> <td>Disinfection &amp; health check up</td> <td>64,000/-</td> </tr> <tr> <td></td> <td>Environmental Monitoring</td> <td>1,00,000/-</td> </tr> <tr> <td></td> <td>Total</td> <td>31,17,000/-</td> </tr> </tbody> </table> <p>For operational phase: STP 250 KLD: Rs 20,75,000 STP 35 KLD: Rs 7,50,000 RWH: Rs 18,07,000 SWM: Rs 12,62,046 Green Belt: Rs 21,37,870 Storm water networking: Rs 19,00,000 Non-Conventional Energy use: Rs 20,00,000</p>				Sr. No.	Particulars	Cost (Rs)		Erosion control: Dust suppression measures & barricading	27,50,000/-		Site Safety	90,000/-		Site Sanitation	1,13,000/-		Disinfection & health check up	64,000/-		Environmental Monitoring	1,00,000/-		Total	31,17,000/-
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		<p>Solar Water Heater: Rs 15,00,000 Swimming pool: Rs 42,00,000 Safety training and awareness: Rs 9,00,000</p> <p>TOTAL: Rs 1,85,31,916</p> <p>During Operation Phase: STP 250 KLD: Rs 5,47,000 pa STP 35 KLD: 2,75,000 pa RWH: Rs 36,000 pa SWM: Rs 2,44,404 pa Green Belt: Rs 11,82,000 pa Storm water networking: Rs 95,000 pa Non-Conventional Energy use: Rs 1,00,000 pa Solar Water Heater: Rs 2,25,000 pa Swimming pool: Rs 3,00,000 pa Environmental Expenditure: Rs 1,75,000 pa Water supply through tanker: Rs 4,32,000 pa TOTAL: Rs 36,11,404</p> <p>Quantum and generation of corpus fund and Commitment: Project proponent shall generate corpus fund from individual flat owners for O &amp; M during operation phase till handing over of premises to society.</p> <p>Responsibility for further O &amp; M: Corpus fund shall be handed over to the society. While handing over Environmental Management Facilities M.O.U. shall be made with society to accept responsibility of further O &amp; M.</p>																				
36.	<p>Traffic Management</p> <p>No. of junction to the main road and design of confluence: One Main Junction from Site to Main Road</p> <p>Plot Area: 20,798.00 sq.m.</p> <p>Parking Details: For A , B, C Building</p> <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Type</th> <th>Applicable no of parking As per DCR</th> <th>Provided parking</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>2 Wheeler</td> <td>928</td> <td>928</td> </tr> <tr> <td>2.</td> <td>4 Wheeler</td> <td>642</td> <td>642</td> </tr> <tr> <td>3.</td> <td>Cycles</td> <td>518</td> <td>550</td> </tr> <tr> <td>4.</td> <td>Public Transport</td> <td>-</td> <td>-</td> </tr> </tbody> </table> <p>Total area provided for parking: 26024.00 sq.m. No. of car parking provided: 642 Type of parking (Open/Stilt/Basement): Stilt parking and podium parking Area per car including driveway provided for car parking: 35 sq.m. Width of all Internal roads: NA</p>	Sr. No.	Type	Applicable no of parking As per DCR	Provided parking	1.	2 Wheeler	928	928	2.	4 Wheeler	642	642	3.	Cycles	518	550	4.	Public Transport	-	-	
Sr. No.	Type	Applicable no of parking As per DCR	Provided parking																			
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3.	Cycles	518	550																			
4.	Public Transport	-	-																			
37.	CRZ/RRZ clearance obtain ,if any	NA																				
38.	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas / inter-State boundaries	NA																				

3. The proposal has been considered by SEIAA in its 103<sup>rd</sup> meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions:

**General Conditions for Pre- construction phase:-**

- (i) This Environmental clearance is granted as per the IOD approved by the Pune Municipal Corporation (PMC) and if there is any change in the total built up area/Construction area, configuration of the building, location of environmental parameters etc. in the sanctioned plan, the Project Proponent shall approach SEIAA for amendment of Environment Clearance.
- (ii) This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. Judgments/orders issued by Hon'ble High Court, Hon'ble NGT, Hon'ble Supreme Court regarding DCR provisions, environmental issues applicable in this matter should be verified. PP should submit exactly the same plans appraised by concern SEAC and SEIAA. If any discrepancy found in the plans submitted or details provided in the above para may be reported to environment department. This environmental clearance issued with respect to the environmental consideration and it does not mean that State Level Impact Assessment Authority (SEIAA) approved the proposed land use.
- (iii) E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- (iv) Remove the parking near stair case for speedy evacuation during emergencies. Two wheeler parking to be removed.
- (v) Open the stair cases of all the buildings in such a way that people come out to stilt area instead of the lobby area during emergency.
- (vi) Relocate swimming pool and services to the ground level from the podium.
- (vii) The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- (viii) This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
- (ix) PP has to abide by the conditions stipulated by SEAC & SEIAA.
- (x) The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
- (xi) "Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.

- (xii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

**General Conditions for Construction Phase-**

- (i) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.
- (ii) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- (iii) The solid waste generated should be properly collected and segregated. dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- (iv) Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (v) Arrangement shall be made that waste water and storm water do not get mixed.
- (vi) All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- (vii) Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- (viii) Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- (ix) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- (x) Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.
- (xi) Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- (xii) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.

- (xiii) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.
- (xiv) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- (xv) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- (xvi) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).
- (xvii) Ready mixed concrete must be used in building construction.
- (xviii) The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of firefighting equipment's etc. as per National Building Code including measures from lighting.
- (xix) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- (xx) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- (xxi) The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- (xxii) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.
- (xxiii) Permission to draw ground water and construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- (xxiv) Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.

- (xxv) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- (xxvi) Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.
- (xxvii) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- (xxviii) Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non-conventional energy source as source of energy.
- (xxix) Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- (xxx) Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- (xxxi) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- (xxxii) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspiration for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- (xxxiii) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
- (xxxiv) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
- (xxxv) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

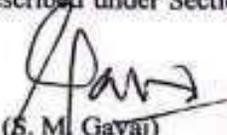
- (xxxvi) Six monthly monitoring reports should be submitted to the Regional office MoEF, Bhopal with copy to this department and MPCB.

**General Conditions for Post- construction/operation phase-**

- (i) Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.
- (ii) Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.
- (iii) Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.
- (iv) A complete set of all the documents submitted to Department should be forwarded to the Local authority and MPCB.
- (v) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.
- (vi) A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- (vii) Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.
- (viii) The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://ec.maharashtra.gov.in>.
- (ix) Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1<sup>st</sup> June & 1<sup>st</sup> December of each calendar year.
- (x) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.

- (xi) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
  - (xii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
  - (xiii) The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
  5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
  6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
  7. **Validity of Environment Clearance:** The environmental clearance accorded shall be valid for a period of 7 years as per MoEF&CC Notification dated 29<sup>th</sup> April, 2015.
  8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
  9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution ) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling ) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

10. Any appeal against this environmental clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1<sup>st</sup> Floor, D-, Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

  
(S. M. Gavai)  
Member Secretary, SEIAA

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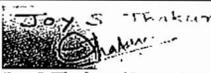
1. Shri. Jagdish Joshi, Chairman, IAS (Retd.), SEAC-III, Flat no. 3, Pahiti chs. Juhu Vers Ova Link Road, Andheri (W), Mumbai- 400 053.
2. Additional Secretary, MOEF, 'MoEF& CC, Indira Paryavaran Bhavan, Jorbagh Road, Aliganj, New Delhi-110003.
3. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
4. IA- Division, Monitoring Cell, MoEF& CC, Indira Paryavaran Bhavan, Jorbagh Road, Aliganj, New Delhi-110003.
5. Managing Director, MSEDCL, MG Road, Fort, Mumbai
6. Collector, Pune.
7. Commissioner, Pune Municipal Corporation (PMC)
8. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.
9. Regional Office, MPCB, Pune.
10. Select file (TC-3)

(EC uploaded on )

*Anshu Grover*  
TRUE COPY

## EXHIBIT-B

<b>104 SEAC-3 Day 01</b>	
<b>SEAC Meeting number: 104 Meeting Date February 18, 2020</b>	
<b>Subject:</b> Environment Clearance for Gangadham Towers by M/s Goel Ganga India Pvt Ltd	
<b>Is a Violation Case:</b> No	
<b>1.Name of Project</b>	M/s Goel Ganga India Pvt Ltd through Shri. Atul Goel
<b>2.Type of institution</b>	Private
<b>3.Name of Project Proponent</b>	Shri. Atul Goel
<b>4.Name of Consultant</b>	NABET Accredited EIA Consultant
<b>5.Type of project</b>	Housing Project
<b>6.New project/expansion in existing project/modernization/diversification in existing project</b>	Amendment in Existing EC
<b>7.If expansion/diversification, whether environmental clearance has been obtained for existing project</b>	EC received vide letter SEAC-III-2015/CR-71/TC-3 dated 17th October 2016
<b>8.Location of the project</b>	S. No. 578/2
<b>9.Taluka</b>	Haveli
<b>10.Village</b>	Bibvewadi
<b>Correspondence Name:</b>	Sbri Atul Goel
<b>Room Number:</b>	-
<b>Floor:</b>	3rd Floor
<b>Building Name:</b>	Sanmahu Complex
<b>Road/Street Name:</b>	Bund Garden Road
<b>Locality:</b>	Camp
<b>City:</b>	Pune
<b>11.Whether in Corporation / Municipal / other area</b>	Pune Municipal Corporation (PMC)
<b>12.IOD/IOA/Concession/Plan Approval Number</b>	Sanction Plan Approved by PMC and HRC approval No - CC/0909/2018 Dated 3-7-2018 HRC-dated 9-3-2018 No 9256 IOD/IOA/Concession/Plan Approval Number: Sanction Plan Approved by PMC and HRC approval No - CC/0909/2018 Dated 3-7-2018 HRC-dated 9-3-2018 No 9256 Approved Built-up Area: 124864.65
<b>13.Note on the initiated work (If applicable)</b>	CONSTRUCTION OF A AND B Building is in progress as per EC received • Building A - 15 slab RCC is in progress Area completed -13,401.62 sqm • Building B - 6 th slab RCC is in progress, Area completed - 4710.6 sqm • EWS Building - RCC at Plinth level Area completed -437.94 sqm • Podium Level -4127.95 sqm Area south side 1 st to 4th slab Area North side 1 st to 2nd slabs under construction as on 1st August 2018
<b>14.LOI / NOC / IOD from MHADA/ Other approvals (If applicable)</b>	Not Applicable
<b>15.Total Plot Area (sq. m.)</b>	20,798.00
<b>16.Deductions</b>	1,977.94
<b>17.Net Plot area</b>	18,820.06
<b>18 (a).Proposed Built-up Area (FSI &amp; Non-FSI)</b>	a) FSI area (sq. m.): 50,641.85 b) Non FSI area (sq. m.): 74,222.80 c) Total BUA area (sq. m.): 124864.65
<b>18 (b).Approved Built up area as per DCR</b>	Approved FSI area (sq. m.): - Approved Non FSI area (sq. m.): - Date of Approval: 03-07-2018
<b>19.Total ground coverage (m2)</b>	2,447.25
<b>20.Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)</b>	13%
<b>21.Estimated cost of the project</b>	2731625622

 <b>Joy S. Thakur (Secretary SEAC-III)</b>	<b>SEAC Meeting No: 104 Meeting Date: February 18, 2020</b>	<b>Page 22 of 106</b>	<b>Name: K. Anil Kale</b> <b>Signature: Anil Kale</b> <b>Shri. Anil Kale (Chairman SEAC-III)</b>
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*J. C. Barumbhise*

<b>22.Number of buildings &amp; its configuration</b>				
Serial number	Building Name & number	Number of floors	Height of the building (Mtrs)	
1	A Building, 1 number	B1+B2+P1+P2+Podium+26	99.90	
2	B Building, 1 number	B1+B2+P1+P2+Podium+26	99.90	
3	C Building, 1 number	B1+B2+P1+P2+Podium+26	99.90	
4	D Building (EWS), 1 number	P+11	35.90	
5	E Building (Commercial), 1 number	P+11	35.97	
6	Meditation Hall 1	G	4.5	
7	Meditation Hall 2	G	4.5	
8	Club House	G+1	7.6	
<b>23.Number of tenants and shops</b>	Residential: 314 (260 + 54 EWS) Commercial : 22 offices + 2 meditation halls			
<b>24.Number of expected residents / users</b>	Residential: 1570 ,Commercial: 139			
<b>25.Tenant density per hectare</b>	167			
<b>26.Height of the building(s)</b>				
<b>27.Right of way (Width of the road from the nearest fire station to the proposed building(s))</b>	30 m wide road ( Nearest Fire Station - Main Fire Station Ghorpadi peth)			
<b>28.Turning radius for easy access of fire tender movement from all around the building excluding the width for the plantation</b>	Min. 12 m			
<b>29.Existing structure (s) if any</b>	Not Any			
<b>30.Details of the demolition with disposal (If applicable)</b>	Not Applicable			
<b>31.Production Details</b>				
Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Not applicable	Not applicable	Not applicable	Not applicable
<b>32.Total Water Requirement</b>				

 Joy S.Thakur (Secretary SEAC-III)	SEAC Meeting No: 104 Meeting Date: February 18, 2020	Page 23 of 106	Name: श्री. अनिल काले Signature:  Shri. Anil Kale (Chairman SEAC-III)
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Dry season:	Source of water	PMC							
	Fresh water (CMD):	155							
	Recycled water - Flushing (CMD):	73							
	Recycled water - Gardening (CMD):	25							
	Swimming pool make up (Cum):	18 (from tanker)							
	Total Water Requirement (CMD) :	271							
	Fire fighting - Underground water tank(CMD):	300 (Residential + Commercial), 75 (EWS)							
	Fire fighting - Overhead water tank(CMD):	20 m3 per building							
	Excess treated water	98							
Wet season:	Source of water	PMC							
	Fresh water (CMD):	155							
	Recycled water - Flushing (CMD):	73							
	Recycled water - Gardening (CMD):	00							
	Swimming pool make up (Cum):	18 (from tanker)							
	Total Water Requirement (CMD) :	246							
	Fire fighting - Underground water tank(CMD):	300 (Residential + Commercial), 75 (EWS)							
	Fire fighting - Overhead water tank(CMD):	20 m3 per building							
	Excess treated water	123							
Details of Swimming pool (If any)	<p>Dimension Of Swimming pool -</p> <ul style="list-style-type: none"> <li>• Main pool Size - 27 x 9 x 1.2m (LxWxD).</li> <li>• Baby pool Size - 7 x 9.45 x 0.6m (LxWxD).</li> <li>• Total water requirement- 332 kld</li> <li>• Water requirement for makeup - 10 kld</li> <li>• Details of Plant &amp; Machinery used for treatment of Swimming pool water: Filter, Self Priming pump,</li> <li>• Control panel for pump, Hair and lint strainer, S/F</li> <li>• main drain in white ABS, S/I vacuum point in white</li> <li>• ABS, inlet point in white ABS, overflow grating.</li> </ul> <p>Details of quality to be achieved for swimming pool water and parameters to be monitored: pH and Chlorine</p>								
<b>33.Details of Total water consumed</b>									
Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
Water Requirement	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
									
Joy S. Thakur (Secretary SEAC-III)			SEAC Meeting No: 104 Meeting Date: February 18, 2020			Page 24 of 106		Name: श्री. अनिल काले Signature:  Shri. Anil Kale (Chairman SEAC-III)	

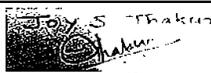
Fresh water requirement	Not applicable	172	172	Not applicable	17	17	Not applicable	155	155
Domestic	Not applicable	73	73	Not applicable	7	7	Not applicable	66	66
Gardening	Not applicable	25	25	Not applicable	25	25	Not applicable	00	00

<b>34. Rain Water Harvesting (RWH)</b>	<b>Level of the Ground water table:</b>	10 to 13m BGL post monsoon
	<b>Size and no of RWH tank(s) and Quantity:</b>	NA
	<b>Location of the RWH tank(s):</b>	NA
	<b>Quantity of recharge pits:</b>	Total 10 pits
	<b>Size of recharge pits :</b>	1.2 x 1.2 x 2.5 m depth and recharge bore of 15 m depth
	<b>Budgetary allocation (Capital cost) :</b>	22 lakh
	<b>Budgetary allocation (O &amp; M cost) :</b>	0.66 lakh/annum
<b>Details of UGT tanks if any :</b>	Residential & Commercial: Domestic 223 KLD Flushing 86 KLD Fire 300 KL EWS: Domestic 36 KLD Flushing 12 KLD Fire 75 KL	

<b>35. Storm water drainage</b>	<b>Natural water drainage pattern:</b>	As per natural contour
	<b>Quantity of storm water:</b>	2912.74 m3 incremental run-off
	<b>Size of SWD:</b>	650 mm diameter with Slope 1:150

<b>Sewage and Waste water</b>	<b>Sewage generation in KLD:</b>	173 (residential + commercial) & 33 (EWS)
	<b>STP technology:</b>	Residential + Commercial: RMBR, EWS: MBBR
	<b>Capacity of STP (CMD):</b>	2 Nos of STPs, Residential and Commercial: 200 KLD, EWS: 35 KLD
	<b>Location &amp; area of the STP:</b>	As per Master layout
	<b>Budgetary allocation (Capital cost):</b>	Residential + commercial: 55.72 lakh & EWS: 9.75 lakh
	<b>Budgetary allocation (O &amp; M cost):</b>	Residential + commercial: 13.11 lakh/annum & EWS: 5.5 lakh/annum

### 36. Solid waste Management

 Joy S. Thakur (Secretary SEAC-III)	SEAC Meeting No: 104 Meeting Date: February 18, 2020	Page 25 of 106	Name: श्री. अनिल काले Signature:  Shri. Anil Kale (Chairman SEAC-III)
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<b>Waste generation in the Pre Construction and Construction phase:</b>	<b>Waste generation:</b>	Domestic waste: 50 Kg/day, Construction waste: Quantity of excavation: 33,519 m <sup>3</sup> & quantity to be consumed within site 13,638 m <sup>3</sup> remaining quantity will be disposed as per C&D Rules, 2016
	<b>Disposal of the construction waste debris:</b>	Domestic waste will be handed over to local body and excess excavation material will be disposed as per C&D Rules, 2016
<b>Waste generation in the operation Phase:</b>	<b>Dry waste:</b>	335 kg/day
	<b>Wet waste:</b>	485 kg/day
	<b>Hazardous waste:</b>	NA
	<b>Biomedical waste (If applicable):</b>	NA
	<b>STP Sludge (Dry sludge):</b>	10 kg/day
	<b>Others if any:</b>	NA
<b>Mode of Disposal of waste:</b>	<b>Dry waste:</b>	will be handed over to SWACH
	<b>Wet waste:</b>	Treated within site in Organic waste converter
	<b>Hazardous waste:</b>	NA
	<b>Biomedical waste (If applicable):</b>	NA
	<b>STP Sludge (Dry sludge):</b>	Used as Manure and rest will be handed over to nursery
	<b>Others if any:</b>	E waste will be handed over to authorised agency
<b>Area requirement:</b>	<b>Location(s):</b>	Near Residential and Commercial STP
	<b>Area for the storage of waste &amp; other material:</b>	24.02 sqm
	<b>Area for machinery:</b>	included in above area
<b>Budgetary allocation (Capital cost and O&amp;M cost):</b>	<b>Capital cost:</b>	16.40 lakh
	<b>O &amp; M cost:</b>	3.17 lakh/annum

### 37. Effluent Characteristics

Serial Number	Parameters	Unit	Inlet Effluent Characteristics	Outlet Effluent Characteristics	Effluent discharge standards (MPCB)
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
Amount of effluent generation (CMD):		Not applicable			
Capacity of the ETP:		Not applicable			
Amount of treated effluent recycled :		Not applicable			
Amount of water send to the CETP:		Not applicable			
Membership of CETP (if require):		Not applicable			
Note on ETP technology to be used		Not applicable			
Disposal of the ETP sludge		Not applicable			

### 38. Hazardous Waste Details

Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Not applicable						

 Joy S. Thakur (Secretary SEAC-III)	SEAC Meeting No: 104 Meeting Date: February 18, 2020	Page 26 of 106	Name: श्री. अ. न. काले Signature:  Shri. Anil Kale (Chairman SEAC-III)
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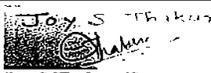
39.Stacks emission Details						
Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases
1	2 X 1010 kVA DG set	HSD	1	5	0.015	500C
2	1 X 160 kVA DG set	HSD	1	5	0.015	500C
3	1 X 40 kVA DG set	HSD	1	5	0.015	500C

40.Details of Fuel to be used				
Serial Number	Type of Fuel	Existing	Proposed	Total
1	HSD	Not applicable	HSD	HSD
41.Source of Fuel		Authorised dealer		
42.Mode of Transportation of fuel to site		by road		

<b>43.Green Belt Development</b>	Total RG area :	1,882.00 sqm
	No of trees to be cut :	NA
	Number of trees to be planted :	250
	List of proposed native trees :	Provided
	Timeline for completion of plantation :	Before completion of project

44.Number and list of trees species to be planted in the ground				
Serial Number	Name of the plant	Common Name	Quantity	Characteristics & ecological importance
1	Ailanthus excelsa	Maharukh	36	Deciduous , quick growing, shady tree
2	Mangifera indica	Mango	19	Fruit bearing tree, attract birds
3	Anthocephallus cadamba	Kadamb	13	Shady, large tree, ball shaped flowers
4	Eugenia Jambolana	Jambhul	38	Fruit bearing tree, attract birds
5	Michelia Champaca	Son chafa	81	Medium size evergreen tree, fragrant yellow flower
6	Bauhinia racamosa	Apta	12	Deciduous, drought resistant
7	Saraca indica	Sita Ashok	04	Evergreen tree with rounded crown
8	Nyctanthes arbor-tristis	Prajakta	13	Fragrant flowers
9	Plumeria alba	Chapha	02	Hardy plant,Ornamental plant with fragrant flowers
10	Azadirachta indica	Neem	28	Medicinal properties
11	Syzygium cumini	Jam/ Jambhul	04	Fruit bearing tree, attracts birds
<b>45.Total quantity of plants on ground</b>				

**46.Number and list of shrubs and bushes species to be planted in the podium RG:**

 Joy S.Thakur (Secretary SEAC-III)	SEAC Meeting No: 104 Meeting Date: February 18, 2020	Page 27 of 106	Name: Anil Kale Signature:  Shri. Anil Kale (Chairman SEAC-III)
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Serial Number	Name	C/C Distance	Area m2
1	Thevetia nerifolia	0.9 m	375
2	Stachytarpheta sp.	0.45 m	125
3	Plumbago zeylanica	0.45 m	125
4	Acorus calamus	0.3 m	62.5
5	Korphad	0.3 m	62.5
6	Tulas	0.3 m	62.5
7	Kanher	0.3 m	250
8	Jaswanda	0.3 m	187.5

### 47. Energy

<b>Power requirement:</b>	Source of power supply :	MSEDCL
	During Construction Phase: (Demand Load)	40 kW
	DG set as Power back-up during construction phase	125 kVA
	During Operation phase (Connected load):	4805.77 kW
	During Operation phase (Demand load):	1953.31 kW
	Transformer:	• Transformer - A,B,C: 630 KVA X 3 • Transformer - EWS: 150 KVA X 1NO • Transformer - Commercials: 150 KVA X 1NO
	DG set as Power back-up during operation phase:	1010 kVA X 2 nos., 160 kVA X 1 no., 40 kVA X 1 no
	Fuel used:	HSD
	Details of high tension line passing through the plot if any:	NA

### 48. Energy saving by non-conventional method:

- Auto Timer control for external & Common lighting
- Use of CFL / LED lamps in all public/ common areas.
- Solar powered water heating. & PV Cells
- Electronic V3F Drives for Elevators

### 49. Detail calculations & % of saving:

Serial Number	Energy Conservation Measures	Saving %
1	Solar PV & water heating	Timer control, V3F driver lifts

### 50. Details of pollution control Systems

Source	Existing pollution control system	Proposed to be installed
Sewage	Not applicable	STP
Solid waste	Not applicable	OWC

 <b>Joy S. Thakur (Secretary SEAC-III)</b>	<b>SEAC Meeting No: 104 Meeting Date: February 18, 2020</b>	<b>Page 28 of 106</b>	<b>Name: Anil Kale</b> <b>Signature: </b> <b>Shri. Anil Kale (Chairman SEAC-III)</b>
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Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Solar PV: 112.5 Lakh, solar water heating: 57.06 lakh
	O & M cost:	Solar PV: 3.98 Lakh/annum, solar water heating: 2.92 lakh/annum

### 51.Environmental Management plan Budgetary Allocation

#### a) Construction phase (with Break-up):

Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)
1	Air and water	Dust suppression measures & barricading	27.5
2	Socio	Site Safety	21.34
3	Socio	Site Sanitation	5.86
4	Socio	Disinfection	4.94
5	Socio	health check-up	0.60
6	Environmental monitoring	from MoEF&CC Approved Lab	4.68

#### b) Operation Phase (with Break-up):

Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)
1	Sewage	STP 1	55.72	13.11
2	Sewage	STP 2	9.75	5.5
3	Solid waste	OWC	16.4	3.17
4	Storm Water	RWH System	22.00	0.66
5	Green Belt	Landscape development	27.10	5.56
6	Renewable	Solar PV	112.5	3.98
7	Renewable	Solar Water Heating	57.06	2.92
8	Swimming Pool	Swimming Pool	17.96	3.90
9	EHS	Safety training and awareness	11.7	2.3

### 51.Storage of chemicals (inflammable/explosive/hazardous/toxic substances)

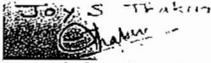
Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable

### 52.Any Other Information

No Information Available

### 53.Traffic Management

Nos. of the junction to the main road & design of confluence:	1
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 Joy S.Thakur (Secretary SEAC-III)	SEAC Meeting No: 104 Meeting Date: February 18, 2020	Page 29 of 106	Name: K. Anil Kale Signature:  Shri. Anil Kale (Chairman SEAC-III)
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Parking details:	Number and area of basement:	2 basements having area 17,939.56 sq m
	Number and area of podia:	1 podium having area 8969.78
	Total Parking area:	35,879.12 sq m
	Area per car:	35 sq m for basement and 30 sq m for covered parking
	Area per car:	35 sq m for basement and 30 sq m for covered parking
	Number of 2-Wheelers as approved by competent authority:	738
	Number of 4-Wheelers as approved by competent authority:	1043
	Public Transport:	PMPML Bus stop available
	Width of all Internal roads (m):	12 m internal road
	CRZ/ RRZ clearance obtain, if any:	NA
	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries	None within 10 km
	Category as per schedule of EIA Notification sheet	8 (a) B2
	Court cases pending if any	Spl. Civil Suit no 828/2013 CJSJ and First Civit Appeal Number 837/2013 At High Court Mumbai pending for decision. However, these cases are not related to environment.
	Other Relevant Informations	We have obtained previous EC vide letter SEAC-III-2015/CR-71/TC-3 dated 17th October 2016 and construction work on site is in progress as per EC. Now seeking amendment in EC.
	Have you previously submitted Application online on MOEF Website.	No
	Date of online submission	-

### SEAC DISCUSSION ON ENVIRONMENTAL ASPECTS

Environmental Impacts of the project	-
Water Budget	-
Waste Water Treatment	-
Drainage pattern of the project	-
Ground water parameters	-

  
Joy S. Thakur (Secretary  
SEAC-III)

SEAC Meeting No: 104 Meeting Date: February  
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Name: Anil Kale  
Signature:   
Shri. Anil Kale (Chairman  
SEAC-III)

Solid Waste Management	-
Air Quality & Noise Level issues	-
Energy Management	-
Traffic circulation system and risk assessment	-
Landscape Plan	-
Disaster management system and risk assessment	-
Socioeconomic impact assessment	-
Environmental Management Plan	-
Any other issues related to environmental sustainability	-
<b>Brief information of the project by SEAC</b>	

 <b>Joy S. Thakur (Secretary SEAC-III)</b>	<b>SEAC Meeting No: 104 Meeting Date: February 18, 2020</b>	<b>Name: श्री. अनिल काले</b> <b>Signature: [Signature]</b> <b>Shri. Anil Kale (Chairman SEAC-III)</b>
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PP submitted their application for prior Environmental clearance for total plot area of 20798.00 m<sup>2</sup>, BUA of 124864.65 Sq. Mtrs and FSI area of 50641.85 m<sup>2</sup> and Non FSI area of 74222.80 m<sup>2</sup>.

The building configuration of the proposal is as below:

A Building: 1 number :B1+B2+P1+P2+Podium+26 : Height 99.90 m

B Building: 1 number : B1+B2+P1+P2+Podium+26 : Height 99.90 m

C Building: 1 number : B1+B2+P1+P2+Podium+26 : Height 99.90 m

D Building (EWS) 1 number : P+11, Height 35.90 m

E Building (Commercial) 1 number: P+11 : Height 35.97 m

Meditation Hall 1: G, 4.5 m

Meditation Hall 2 : G, 4.5 m

Club House G+1 : 7.6 m

The Committee noted the minutes of 186<sup>th</sup> SEIAA meeting dt.06.02.2020 as below:

*"SEAC in the view of litigation pending in the matter referred the proposal to SEIAA for rejection.*

*M/s.Goel Ganga Developers India Pvt. Ltd. has moved an application to Hon. Supreme Court praying that the main judgment dated 10.08.2018 be clarified to the extent that the appellants on deposit of Rs. 40 Crores may be permitted to carry out other than the project which was not subject matter of the CA no 10854 of 2016 and connected matters.*

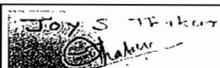
*Hon. Supreme Court of India in its judgment dated 27.01.2020 stated as below-*

*" The grievance of the appellant is that through 40 crores have been deposited out of the 100 crores ordered by this court the appellant is not being granted clearance for other projects, therefore not in a position to deposit balance 60 crores.*

*Keeping in view the larger interest on the deposit of 40 crores the appellant may be granted requisite permission in accordance with law and this order will not come in its way. However, as far as project in question is concerned, no further construction can be carried out till the judgment dated 10.08.2018 is complied with."*

*In the view of above judgment of Hon. Supreme Court, SEIAA after deliberations decided to refer back the proposal to SEAC for appraisal."*

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a)B2.

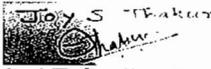
  
Joy S.Thakur (Secretary  
SEAC-III)

SEAC Meeting No: 104 Meeting Date: February  
18, 2020

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Name: Anil Kale  
Signature:   
Shri. Anil Kale (Chairman  
SEAC-III)

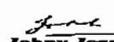
<b>DECISION OF SEAC</b>
SEAC decided to <b>recommend</b> the proposal for prior environmental Clearance subject to final outcome of the Civil Appeal no 10854 of 2016 and connected matters at Hon'ble Supreme Court .
Specific Conditions by SEAC:
<b>FINAL RECOMMENDATION</b>
SEAC-III have decided to recommend the proposal to SEIAA for Prior Environmental clearance subject to above conditions

 Joy S.Thakur (Secretary SEAC-III)	SEAC Meeting No: 104 Meeting Date: February 18, 2020	Page 33 of 106	Name: K a l e A n i l K Signature:  Shri. Anil Kale (Chairman SEAC-III)
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T. C.  

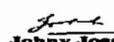

## EXHIBIT C

<b>195 th Meeting of SEIAA</b>	
<b>SEIAA Meeting number: 195 Meeting Date March 14, 2020</b>	
<b>Subject:</b> Environment Clearance for Gangadham Towers by M/s Goel Ganga India Pvt Ltd	
<b>Is a Violation Case:</b> No	
<b>1.Name of Project</b>	M/s Goel Ganga India Pvt Ltd through Shri. Atul Goel
<b>2.Type of institution</b>	Private
<b>3.Name of Project Proponent</b>	Shri. Atul Goel
<b>4.Name of Consultant</b>	NABET Accredited EIA Consultant
<b>5.Type of project</b>	Housing Project
<b>6.New project/expansion in existing project/modernization/diversification in existing project</b>	Amendment in Existing EC
<b>7.If expansion/diversification, whether environmental clearance has been obtained for existing project</b>	EC received vide letter SEAC-III-2015/CR-71/TC-3 dated 17th October 2016
<b>8.Location of the project</b>	S. No. 578/2
<b>9.Taluka</b>	Haveli
<b>10.Village</b>	Bibvewadi
<b>Correspondence Name:</b>	Shri Atul Goel
<b>Room Number:</b>	.
<b>Floor:</b>	3rd Floor
<b>Building Name:</b>	Sanmahu Complex
<b>Road/Street Name:</b>	Bund Garden Road
<b>Locality:</b>	Camp
<b>City:</b>	Pune
<b>11.Whether in Corporation / Municipal / other area</b>	Pune Municipal Corporation (PMC)
<b>12.IOD/IOA/Concession/Plan Approval Number</b>	Sanction Plan Approved by PMC and HRC approval No - CC/0909/2018 Dated 3-7-2018 HRC-dated 9-3-2018 No 9256 <b>IOD/IOA/Concession/Plan Approval Number:</b> Sanction Plan Approved by PMC and HRC approval No - CC/0909/2018 Dated 3-7-2018 HRC-dated 9-3-2018 No 9256 <b>Approved Built-up Area:</b> 124864.65
<b>13.Note on the initiated work (If applicable)</b>	CONSTRUCTION OF A AND B Building is in progress as per EC received • Building A - 15 slab RCC is in progress Area completed -13,401.62 sqm • Building B - 6 th slab RCC is in progress, Area completed - 4710.6 sqm • EWS Building - RCC at Plinth level Area completed -437.94 sqm • Podium Level -4127.95 sqm Area south side 1 st to 4th slab Area North side 1 st to 2nd slabs under construction as on 1st August 2018
<b>14.LOI / NOC / IOD from MHADA/ Other approvals (If applicable)</b>	Not Applicable
<b>15.Total Plot Area (sq. m.)</b>	20,798.00
<b>16.Deductions</b>	1,977.94
<b>17.Net Plot area</b>	18,820.06
<b>18 (a).Proposed Built-up Area (FSI &amp; Non-FSI)</b>	a) FSI area (sq. m.): 50,641.85 b) Non FSI area (sq. m.): 74,222.80 c) Total BUA area (sq. m.): 124864.65
<b>18 (b).Approved Built up area as per DCR</b>	<b>Approved FSI area (sq. m.):</b> - <b>Approved Non FSI area (sq. m.):</b> - <b>Date of Approval:</b> 03-07-2018
<b>19.Total ground coverage (m2)</b>	2,447.25
<b>20.Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)</b>	13%
<b>21.Estimated cost of the project</b>	2731625622

 <b>Shri. Anil Diggikar (Member Secretary SEIAA)</b>	<b>SEIAA Meeting No: 195 Meeting Date: March 14, 2020</b>	<b>Page 134 of 534</b>	 <b>Shri. Johnny Joseph (Chairman SEIAA)</b>
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T.C.  
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<b>22.Number of buildings &amp; its configuration</b>				
Serial number	Building Name & number	Number of floors	Height of the building (Mtrs)	
1	A Building, 1 number	B1+B2+P1+P2+Podium+26	99.90	
2	B Building, 1 number	B1+B2+P1+P2+Podium+26	99.90	
3	C Building, 1 number	B1+B2+P1+P2+Podium+26	99.90	
4	D Building (EWS), 1 number	P+11	35.90	
5	E Building (Commercial), 1 number	P+11	35.97	
6	Meditation Hall 1	G	4.5	
7	Meditation Hall 2	G	4.5	
8	Club House	G+1	7.6	
<b>23.Number of tenants and shops</b>	Residential: 314 (260 + 54 EWS) Commercial : 22 offices + 2 meditation halls			
<b>24.Number of expected residents / users</b>	Residential: 1570 ,Commercial: 139			
<b>25.Tenant density per hectare</b>	167			
<b>26.Height of the building(s)</b>				
<b>27.Right of way (Width of the road from the nearest fire station to the proposed building(s))</b>	30 m wide road ( Nearest Fire Station - Main Fire Station Ghorpadi peth)			
<b>28.Turning radius for easy access of fire tender movement from all around the building excluding the width for the plantation</b>	Min. 12 m			
<b>29.Existing structure (s) if any</b>	Not Any			
<b>30.Details of the demolition with disposal (If applicable)</b>	Not Applicable			
<b>31.Production Details</b>				
Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Not applicable	Not applicable	Not applicable	Not applicable
<b>32.Total Water Requirement</b>				

 <b>Shri. Anil Diggikar (Member Secretary SEIAA)</b>	<b>SEIAA Meeting No: 195 Meeting Date: March 14, 2020</b>	<b>Page 135 of 534</b>	 <b>Shri. Johnny Joseph (Chairman SEIAA)</b>
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<b>Dry season:</b>	Source of water	PMC
	Fresh water (CMD):	155
	Recycled water - Flushing (CMD):	73
	Recycled water - Gardening (CMD):	25
	Swimming pool make up (Cum):	18 (from tanker)
	Total Water Requirement (CMD) :	271
	Fire fighting - Underground water tank(CMD):	300 (Residential + Commercial), 75 (EWS)
	Fire fighting - Overhead water tank(CMD):	20 m3 per building
	Excess treated water	98
<b>Wet season:</b>	Source of water	PMC
	Fresh water (CMD):	155
	Recycled water - Flushing (CMD):	73
	Recycled water - Gardening (CMD):	00
	Swimming pool make up (Cum):	18 (from tanker)
	Total Water Requirement (CMD) :	246
	Fire fighting - Underground water tank(CMD):	300 (Residential + Commercial), 75 (EWS)
	Fire fighting - Overhead water tank(CMD):	20 m3 per building
	Excess treated water	123
<b>Details of Swimming pool (If any)</b>	Dimension Of Swimming pool - • Main pool Size - 27 x 9 x 1.2m (LxWxD). • Baby pool Size - 7 x 9.45 x 0.6m (LxWxD). • Total water requirement- 332 kld • Water requirement for makeup - 10 kld • Details of Plant & Machinery used for treatment of Swimming pool water: Filter, Self Priming pump, • Control panel for pump, Hair and lint strainer, S/F • main drain in white ABS, S/I vacuum point in white • ABS, inlet point in white ABS, overflow grating. Details of quality to be achieved for swimming pool water and parameters to be monitored: pH and Chlorine	

**33.Details of Total water consumed**

Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Water Requirement									

  
**Shri. Anil Diggikar (Member Secretary SEIAA)**

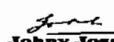
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**Shri. Johnny Joseph (Chairman SEIAA)**

Fresh water requirement	Not applicable	172	172	Not applicable	17	17	Not applicable	155	155
Domestic	Not applicable	73	73	Not applicable	7	7	Not applicable	66	66
Gardening	Not applicable	25	25	Not applicable	25	25	Not applicable	00	00

<b>34.Rain Water Harvesting (RWH)</b>	<b>Level of the Ground water table:</b>	10 to 13m BGL post monsoon
	<b>Size and no of RWH tank(s) and Quantity:</b>	NA
	<b>Location of the RWH tank(s):</b>	NA
	<b>Quantity of recharge pits:</b>	Total 10 pits
	<b>Size of recharge pits :</b>	1.2 x 1.2 x 2.5 m depth and recharge bore of 15 m depth
	<b>Budgetary allocation (Capital cost) :</b>	22 lakh
	<b>Budgetary allocation (O &amp; M cost) :</b>	0.66 lakh/annum
	<b>Details of UGT tanks if any :</b>	Residential & Commercial: Domestic 223 KLD Flushing 86 KLD Fire 300 KL EWS: Domestic 36 KLD Flushing 12 KLD Fire 75 KL
<b>35.Storm water drainage</b>	<b>Natural water drainage pattern:</b>	As per natural contour
	<b>Quantity of storm water:</b>	2912.74 m3 incremental run-off
	<b>Size of SWD:</b>	650 mm diameter with Slope 1:150
<b>Sewage and Waste water</b>	<b>Sewage generation in KLD:</b>	173 (residential + commercial) & 33 (EWS)
	<b>STP technology:</b>	Residential +Commercial: RMBR, EWS: MBBR
	<b>Capacity of STP (CMD):</b>	2 Nos of STPs, Residential and Commercial: 200 KLD, EWS: 35 KLD
	<b>Location &amp; area of the STP:</b>	As per Master layout
	<b>Budgetary allocation (Capital cost):</b>	Residential + commercial: 55.72 lakh & EWS: 9.75 lakh
	<b>Budgetary allocation (O &amp; M cost):</b>	Residential + commercial: 13.11 lakh/annum & EWS: 5.5 lakh/annum
<b>36.Solid waste Management</b>		

 <b>Shri. Anil Diggikar (Member Secretary SEIAA)</b>	<b>SEIAA Meeting No: 195 Meeting Date: March 14, 2020</b>	<b>Page 137 of 534</b>	 <b>Shri. Johnny Joseph (Chairman SEIAA)</b>
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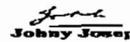
<b>Waste generation in the Pre Construction and Construction phase:</b>	<b>Waste generation:</b>	Domestic waste: 50 Kg/day, Construction waste: Quantity of excavation: 33,519 m <sup>3</sup> & quantity to be consumed within site 13,638 m <sup>3</sup> remaining quantity will be disposed as per C&D Rules, 2016
	<b>Disposal of the construction waste debris:</b>	Domestic waste will be handed over to local body and excess excavation material will be disposed as per C&D Rules, 2016
<b>Waste generation in the operation Phase:</b>	<b>Dry waste:</b>	335 kg/day
	<b>Wet waste:</b>	485 kg/day
	<b>Hazardous waste:</b>	NA
	<b>Biomedical waste (If applicable):</b>	NA
	<b>STP Sludge (Dry sludge):</b>	10 kg/day
	<b>Others if any:</b>	NA
<b>Mode of Disposal of waste:</b>	<b>Dry waste:</b>	will be handed over to SWACH
	<b>Wet waste:</b>	Treated within site in Organic waste converter
	<b>Hazardous waste:</b>	NA
	<b>Biomedical waste (If applicable):</b>	NA
	<b>STP Sludge (Dry sludge):</b>	Used as Manure and rest will be handed over to nursery
	<b>Others if any:</b>	E waste will be handed over to authorised agency
<b>Area requirement:</b>	<b>Location(s):</b>	Near Residential and Commercial STP
	<b>Area for the storage of waste &amp; other material:</b>	24.02 sqm
	<b>Area for machinery:</b>	included in above area
<b>Budgetary allocation (Capital cost and O&amp;M cost):</b>	<b>Capital cost:</b>	16.40 lakh
	<b>O &amp; M cost:</b>	3.17 lakh/annum

### 37. Effluent Characteristics

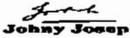
Serial Number	Parameters	Unit	Inlet Effluent Characteristics	Outlet Effluent Characteristics	Effluent discharge standards (MPCB)
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
Amount of effluent generation (CMD):		Not applicable			
Capacity of the ETP:		Not applicable			
Amount of treated effluent recycled :		Not applicable			
Amount of water send to the CETP:		Not applicable			
Membership of CETP (if require):		Not applicable			
Note on ETP technology to be used		Not applicable			
Disposal of the ETP sludge		Not applicable			

### 38. Hazardous Waste Details

Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Not applicable						

 Shri. Anil Diggikar (Member Secretary SEIAA)	SEIAA Meeting No: 195 Meeting Date: March 14, 2020	Page 138 of 534	 Shri. Johnny Joseph (Chairman SEIAA)
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39.Stacks emission Details						
Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases
1	2 X 1010 kVA DG set	HSD	1	5	0.015	500C
2	1 X 160 kVA DG set	HSD	1	5	0.015	500C
3	1 X 40 kVA DG set	HSD	1	5	0.015	500C
40.Details of Fuel to be used						
Serial Number	Type of Fuel	Existing	Proposed	Total		
1	HSD	Not applicable	HSD	HSD		
41.Source of Fuel		Authorised dealer				
42.Mode of Transportation of fuel to site		by road				
<b>43.Green Belt Development</b>						
		Total RG area :	1,882.00 sqm			
		No of trees to be cut :	NA			
		Number of trees to be planted :	250			
		List of proposed native trees :	Provided			
		Timeline for completion of plantation :	Before completion of project			
44.Number and list of trees species to be planted in the ground						
Serial Number	Name of the plant	Common Name	Quantity	Characteristics & ecological importance		
1	Ailanthus excelsa	Maharukh	36	Deciduous , quick growing, shady tree		
2	Mangifera indica	Mango	19	Fruit bearing tree, attract birds		
3	Anthocephallus cadamba	Kadamb	13	Shady, large tree, ball shaped flowers		
4	Eugenia Jambolana	Jambhul	38	Fruit bearing tree, attract birds		
5	Michelia Champaca	Son chafa	81	Medium size evergreen tree, fragrant yellow flower		
6	Bauhinia racamosa	Apta	12	Deciduous, drought resistant		
7	Saraca indica	Sita Ashok	04	Evergreen tree with rounded crown		
8	Nyctanthes arbor-tristis	Prajakta	13	Fragrant flowers		
9	Plumeria alba	Chapha	02	Hardy plant,Ornamental plant with fragrant flowers		
10	Azadirachta indica	Neem	28	Medicinal properties		
11	Syzygium cumini	Jam/ Jambhul	04	Fruit bearing tree, attracts birds		
<b>45.Total quantity of plants on ground</b>						
46.Number and list of shrubs and bushes species to be planted in the podium RG:						

 Shri. Anil Diggikar (Member Secretary SEIAA)	SEIAA Meeting No: 195 Meeting Date: March 14, 2020	Page 139 of 534	 Shri. Johnny Joseph (Chairman SEIAA)
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Serial Number	Name	C/C Distance	Area m2
1	Thevetia nerifolia	0.9 m	375
2	Stachytarpheta sp.	0.45 m	125
3	Plumbago zeylanica	0.45 m	125
4	Acorus calamus	0.3 m	62.5
5	Korphad	0.3 m	62.5
6	Tulas	0.3 m	62.5
7	Kanher	0.3 m	250
8	Jaswanda	0.3 m	187.5

#### 47. Energy

<b>Power requirement:</b>	Source of power supply :	MSEDCL
	During Construction Phase: (Demand Load)	40 kW
	DG set as Power back-up during construction phase	125 kVA
	During Operation phase (Connected load):	4805.77 kW
	During Operation phase (Demand load):	1953.31 kW
	Transformer:	• Transformer - A,B,C: 630 KVA X 3 • Transformer - EWS: 150 KVA X 1NO • Transformer - Commercials: 150 KVA X 1NO
	DG set as Power back-up during operation phase:	1010 kVA X 2 nos., 160 kVA X 1 no., 40 kVA X 1 no
	Fuel used:	HSD
	Details of high tension line passing through the plot if any:	NA

#### 48. Energy saving by non-conventional method:

- Auto Timer control for external & Common lighting
- Use of CFL / LED lamps in all public/ common areas.
- Solar powered water heating. & PV Cells
- Electronic V3F Drives for Elevators

#### 49. Detail calculations & % of saving:

Serial Number	Energy Conservation Measures	Saving %
1	Solar PV & water heating	Timer control, V3F driver lifts

#### 50. Details of pollution control Systems

Source	Existing pollution control system	Proposed to be installed
Sewage	Not applicable	STP
Solid waste	Not applicable	OWC

 <b>Shri. Anil Diggikar (Member Secretary SEIAA)</b>	<b>SEIAA Meeting No: 195 Meeting Date: March 14, 2020</b>	<b>Page 140 of 534</b>	 <b>Shri. Johny Joseph (Chairman SEIAA)</b>
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<b>Budgetary allocation (Capital cost and O&amp;M cost):</b>	<b>Capital cost:</b>	Solar PV: 112.5 Lakh, solar water heating: 57.06 lakh
	<b>O &amp; M cost:</b>	Solar PV: 3.98 Lakh/annum, solar water heating: 2.92 lakh/annum

### 51.Environmental Management plan Budgetary Allocation

#### a) Construction phase (with Break-up):

Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)
1	Air and water	Dust suppression measures & barricading	27.5
2	Socio	Site Safety	21.34
3	Socio	Site Sanitation	5.86
4	Socio	Disinfection	4.94
5	Socio	health check-up	0.60
6	Environmental monitoring	from MoEF&CC Approved Lab	4.68

#### b) Operation Phase (with Break-up):

Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)
1	Sewage	STP 1	55.72	13.11
2	Sewage	STP 2	9.75	5.5
3	Solid waste	OWC	16.4	3.17
4	Storm Water	RWH System	22.00	0.66
5	Green Belt	Landscape development	27.10	5.56
6	Renewable	Solar PV	112.5	3.98
7	Renewable	Solar Water Heating	57.06	2.92
8	Swimming Pool	Swimming Pool	17.96	3.90
9	EHS	Safety training and awareness	11.7	2.3

### 51.Storage of chemicals (inflammable/explosive/hazardous/toxic substances)

Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable

### 52.Any Other Information

No Information Available

### 53.Traffic Management

Nos. of the junction to the main road & design of confluence:	1
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 Shri. Anil Diggikar (Member Secretary SEIAA)	SEIAA Meeting No: 195 Meeting Date: March 14, 2020	Page 141 of 534	 Shri. Johny Joseph (Chairman SEIAA)
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<b>Parking details:</b>	<b>Number and area of basement:</b>	2 basements having area 17,939.56 sq m
	<b>Number and area of podia:</b>	1 podium having area 8969.78
	<b>Total Parking area:</b>	35,879.12 sq m
	<b>Area per car:</b>	35 sq m for basement and 30 sq m for covered parking
	<b>Area per car:</b>	35 sq m for basement and 30 sq m for covered parking
	<b>Number of 2-Wheelers as approved by competent authority:</b>	738
	<b>Number of 4-Wheelers as approved by competent authority:</b>	1043
	<b>Public Transport:</b>	PMPML Bus stop available
	<b>Width of all Internal roads (m):</b>	12 m internal road
<b>CRZ/ RRZ clearance obtain, if any:</b>	NA	
<b>Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries</b>	None within 10 km	
<b>Category as per schedule of EIA Notification sheet</b>	8 (a) B2	
<b>Court cases pending if any</b>	Spl. Civil Suit no 828/2013 CJSJ and First Civit Appeal Number 837/2013 At High Court Mumbai pending for decision. However, these cases are not related to environment.	
<b>Other Relevant Informations</b>	We have obtained previous EC vide letter SEAC-III-2015/CR-71/TC-3 dated 17th October 2016 and construction work on site is in progress as per EC. Now seeking amendment in EC.	
<b>Have you previously submitted Application online on MOEF Website.</b>	No	
<b>Date of online submission</b>	-	
<b>SEAC DISCUSSION ON ENVIRONMENTAL ASPECTS</b>		
Summorisred in brief information of Project as below.		
<b>Brief information of the project by SEAC</b>		
PP submitted their application for expansion in earlier Environmental clearance for total plot area of 20798.00 m2, FSI area of 50641.85 m2, Non FSI area of 74222.80 m2 and total BUA of 124864.65 m2.		
<b>DECISION OF SEAC</b>		

 <b>Shri. Anil Diggikar (Member Secretary SEIAA)</b>	<b>SEIAA Meeting No: 195 Meeting Date: March 14, 2020</b>	<b>Page 142 of 534</b>	 <b>Shri. Johny Joseph (Chairman SEIAA)</b>
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The case was discussed on the basis of the documents submitted and presentation made by the proponent. The Committee also referred the legal opinion of Advocate General, GoM regarding processing the application in light of Judgment by Hon'ble Supreme Court dt. 10.08.2018 in Civil Appeal No. 10854 of 2016.

In view of aforesaid legal opinion, the Committee decided to **recommend rejection** of the proposal for grant of environmental clearance.

Brief History

SEAC in the view of litigation pending in the matter referred the proposal to SEIAA for rejection.

M/s.Goel Ganga Developers India Pvt. Ltd. has moved an application to Hon. Supreme Court praying that the main judgment dated 10.08.2018 be clarified to the extent that the appellants on deposit of Rs. 40 Crores may be permitted to carry out other than the project which was not subject matter of the CA no 10854 of 2016 and connected matters.

Hon. Supreme Court of India in its judgment dated 27.01.2020 stated as below-

*" The grievance of the appellant is that through 40 crores have been deposited out of the 100 crores ordered by this court the appellant is not being granted clearance for other projects, therefore not in a position to deposit balance 60 crores.*

*Keeping in view the larger interest on the deposit of 40 crores the appellant may be granted requisite permission in accordance with law and this order will not come in its way. However, as far as project in question is concerned, no further construction can be carried out till the Judgment dated 10.08.2018 is complied with."*

In the view of above judgment of Hon. Supreme Court, SEIAA after deliberations decided to refer back the proposal to SEAC for appraisal.

**Specific Conditions by SEAC:**

- 1) This Environmental Clearance subject to final outcome of the Civil Appeal no 10854 of 2016 and connected matters at Hon'ble Supreme Court.
- 2) PP to upload revised CFO NOC.
- 3) PP to ensure that CER plan gets approved from Municipal Commissioner.
- 4) PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
- 5) SEIAA decided to grant EC for - FSI: 50641.85 m2, Non-FSI: 74222.80 m2 and Total BUA: 124864.65 m2 ( Plan Approval no-CC/0909/18, dated-03.07.2018)

**SEIAA DECISION**

 <b>Shri. Anil Diggikar (Member Secretary SEIAA)</b>	<b>SEIAA Meeting No: 195 Meeting Date: March 14, 2020</b>	<b>Page 143 of 534</b>	 <b>Shri. Johnny Joseph (Chairman SEIAA)</b>
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Proposal was recommended in 104<sup>th</sup> meeting of SEAC-3 for total plot area of 20798.00 m<sup>2</sup>, BUA of 124864.65 Sq. Mtrs and FSI area of 50641.85 m<sup>2</sup> and Non FSI area of 74222.80 m<sup>2</sup>.

SEIAA decided to grant EC for - FSI: 50641.85 m<sup>2</sup>, Non-FSI: 74222.80 m<sup>2</sup> and Total BUA: 124864.65 m<sup>2</sup> ( Plan Approval no-CC/0909/18, dated-03.07.2018)

**SEIAA decided to grant EC subject to following conditions-**

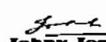
1. This Environmental Clearance subject to final outcome of the Civil Appeal no 10854 of 2016 and connected matters at Hon'ble Supreme Court.
2. PP to upload revised CFO NOC.
3. PP to ensure that CER plan gets approved from Municipal Commissioner.
4. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.

**Specific Conditions by SEIAA:**

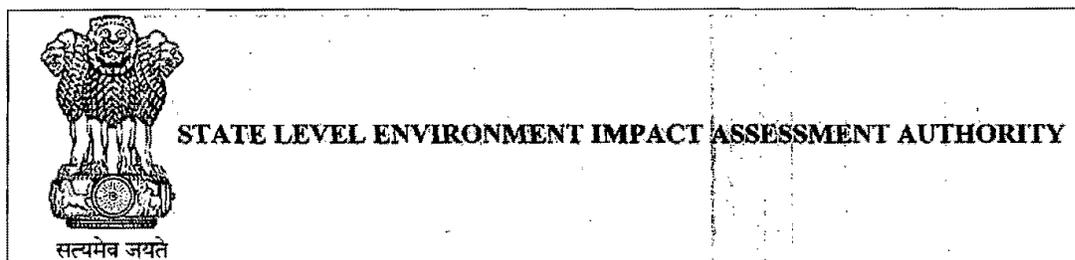
- 1) This Environmental Clearance subject to final outcome of the Civil Appeal no 10854 of 2016 and connected matters at Hon'ble Supreme Court.
- 2) PP to upload revised CFO NOC.
- 3) PP to ensure that CER plan gets approved from Municipal Commissioner.
- 4) PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
- 5) SEIAA decided to grant EC for - FSI: 50641.85 m<sup>2</sup>, Non-FSI: 74222.80 m<sup>2</sup> and Total BUA: 124864.65 m<sup>2</sup> ( Plan Approval no-CC/0909/18, dated-03.07.2018)

**FINAL RECOMMENDATION**

SEIAA have decided to grant the proposal for Prior Environmental Clearance subject to above conditions

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T. C.  
Bambhise



Environment department,  
Room No. 217, 2nd floor,  
Mantralaya, Annexe,  
Mumbai- 400 032.  
Date: March 25, 2020

To,  
Shri. Atul Goel  
at S. No. 578/2

**Subject:** Environment Clearance for Gangadham Towers by M/s Goel Ganga India Pvt Ltd

Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-III, Maharashtra in its 104th meeting and recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 195th meetings.

2. It is noted that the proposal is considered by SEAC-III under screening category 8 (a) B2 as per EIA Notification 2006.

**Brief Information of the project submitted by you is as below :-**

1.Name of Project	M/s Goel Ganga India Pvt Ltd through Shri. Atul Goel
2.Type of institution	Private
3.Name of Project Proponent	Shri. Atul Goel
4.Name of Consultant	NABET Accredited EIA Consultant
5.Type of project	Housing Project
6.New project/expansion in existing project/modernization/diversification in existing project	Amendment in Existing EC
7.If expansion/diversification, whether environmental clearance has been obtained for existing project	EC received vide letter SEAC-III-2015/CR-71/TC-3 dated 17th October 2016
8.Location of the project	S. No. 578/2
9.Taluka	Haveli
10.Village	Bibvewadi
Correspondence Name:	Shri Atul Goel
Room Number:	-
Floor:	3rd Floor
Building Name:	Sanmahu Complex
Road/Street Name:	Bund Garden Road
Locality:	Camp
City:	Pune
11.Whether in Corporation / Municipal / other area	Pune Municipal Corporation (PMC)
12.IOD/IOA/Concession/Plan Approval Number	Sanction Plan Approved by PMC and HRC approval No - CC/0909/2018 Dated 3-7-2018 HRC-dated 9-3-2018 No 9256 IOD/IOA/Concession/Plan Approval Number: Sanction Plan Approved by PMC and HRC approval No - CC/0909/2018 Dated 3-7-2018 HRC-dated 9-3-2018 No 9256 Approved Built-up Area: 124864.65

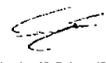
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Shri. Anil Diggikar (Member Secretary  
SEIAA)

T. C.  
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13. Note on the initiated work (If applicable)	CONSTRUCTION OF A AND B Building is in progress as per EC received • Building A - 15 slab RCC is in progress Area completed -13,401.62 sqm • Building B - 6 th slab RCC is in progress. Area completed - 4710.6 sqm • EWS Building - RCC at Plinth level Area completed -437.94 sqm • Podium Level -4127.95 sqm Area south side 1 st to 4th slab Area North side 1 st to 2nd slabs under construction as on 1st August 2018
14. LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	Not Applicable
15. Total Plot Area (sq. m.)	20,798.00
16. Deductions	1,977.94
17. Net Plot area	18,820.06
18 (a). Proposed Built-up Area (FSI & Non-FSI)	FSI area (sq. m.): 50,641.85
	Non FSI area (sq. m.): 74,222.80
	Total BUA area (sq. m.): 124864.65
18 (b). Approved Built up area as per DCR	Approved FSI area (sq. m.): -
	Approved Non FSI area (sq. m.): -
	Date of Approval: 03-07-2018
19. Total ground coverage (m2)	2,447.25
20. Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	13%
21. Estimated cost of the project	2731625622

22. Production Details				
Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Not applicable	Not applicable	Not applicable	Not applicable
23. Total Water Requirement				
Dry season:	Source of water	PMC		
	Fresh water (CMD):	155		
	Recycled water - Flushing (CMD):	73		
	Recycled water - Gardening (CMD):	25		
	Swimming pool make up (Cum):	18 (from tanker)		
	Total Water Requirement (CMD) :	271		
	Fire fighting - Underground water tank(CMD):	300 (Residential + Commercial), 75 (EWS)		
	Fire fighting - Overhead water tank(CMD):	20 m3 per building		
	Excess treated water	98		
Wet season:	Source of water	PMC		
	Fresh water (CMD):	155		
	Recycled water - Flushing (CMD):	73		
	Recycled water - Gardening (CMD):	00		
	Swimming pool make up (Cum):	18 (from tanker)		
	Total Water Requirement (CMD) :	246		
	Fire fighting - Underground water tank(CMD):	300 (Residential + Commercial), 75 (EWS)		
	Fire fighting - Overhead water tank(CMD):	20 m3 per building		
	Excess treated water	123		
Details of Swimming pool (If any)	<p>Dimension Of Swimming pool –</p> <ul style="list-style-type: none"> <li>• Main pool Size - 27 x 9 x 1.2m (LxWxD).</li> <li>• Baby pool Size - 7 x 9.45 x 0.6m (LxWxD).</li> <li>• Total water requirement- 332 kld</li> <li>• Water requirement for makeup - 10 kld</li> <li>• Details of Plant &amp; Machinery used for treatment of Swimming pool water: Filter, Self Priming pump,</li> <li>• Control panel for pump, Hair and lint strainer, S/F</li> <li>• main drain in white ABS, S/I vacuum point in white</li> <li>• ABS, inlet point in white ABS, overflow grating.</li> </ul> <p>Details of quality to be achieved for swimming pool water and parameters to be monitored: pH and Chlorine</p>			
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24.Details of Total water consumed									
Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Fresh water requirement	Not applicable	172	172	Not applicable	17	17	Not applicable	155	155
Domestic	Not applicable	73	73	Not applicable	7	7	Not applicable	66	66
Gardening	Not applicable	25	25	Not applicable	25	25	Not applicable	00	00
25.Rain Water Harvesting (RWH)	Level of the Ground water table:		10 to 13m BGL post monsoon						
	Size and no of RWH tank(s) and Quantity:		NA						
	Location of the RWH tank(s):		NA						
	Quantity of recharge pits:		Total 10 pits						
	Size of recharge pits :		1.2 x 1.2 x 2.5 m depth and recharge bore of 15 m depth						
	Budgetary allocation (Capital cost) :		22 lakh						
	Budgetary allocation (O & M cost) :		0.66 lakh/annum						
Details of UGT tanks if any :		Residential & Commercial: Domestic 223 KLD Flushing 86 KLD Fire 300 KL EWS: Domestic 36 KLD Flushing 12 KLD Fire 75 KL							
26.Storm water drainage	Natural water drainage pattern:		As per natural contour						
	Quantity of storm water:		2912.74 m3 incremental run-off						
	Size of SWD:		650 mm diameter with Slope 1:150						

<b>27.Sewage and Waste water</b>	<b>Sewage generation in KLD:</b>	173 (residential + commercial) & 33 (EWS)
	<b>STP technology:</b>	Residential +Commercial: RMBR, EWS: MBBR
	<b>Capacity of STP (CMD):</b>	2 Nos of STPs, Residential and Commercial: 200 KLD, EWS: 35 KLD
	<b>Location &amp; area of the STP:</b>	As per Master layout
	<b>Budgetary allocation (Capital cost):</b>	Residential + commercial: 55.72 lakh & EWS: 9.75 lakh
	<b>Budgetary allocation (O &amp; M cost):</b>	Residential + commercial: 13.11 lakh/annum & EWS: 5.5 lakh/annum

<b>28.Solid waste Management</b>		
<b>Waste generation in the Pre Construction and Construction phase:</b>	<b>Waste generation:</b>	Domestic waste: 50 Kg/day, Construction waste: Quantity of excavation: 33,519 m <sup>3</sup> & quantity to be consumed within site 13,638 m <sup>3</sup> remaining quantity will be disposed as per C&D Rules, 2016
	<b>Disposal of the construction waste debris:</b>	Domestic waste will be handed over to local body and excess excavation material will be disposed as per C&D Rules, 2016
<b>Waste generation in the operation Phase:</b>	<b>Dry waste:</b>	335 kg/day
	<b>Wet waste:</b>	485 kg/day
	<b>Hazardous waste:</b>	NA
	<b>Biomedical waste (If applicable):</b>	NA
	<b>STP Sludge (Dry sludge):</b>	10 kg/day
	<b>Others if any:</b>	NA
<b>Mode of Disposal of waste:</b>	<b>Dry waste:</b>	will be handed over to SWACH
	<b>Wet waste:</b>	Treated within site in Organic waste converter
	<b>Hazardous waste:</b>	NA
	<b>Biomedical waste (If applicable):</b>	NA
	<b>STP Sludge (Dry sludge):</b>	Used as Manure and rest will be handed over to nursery
	<b>Others if any:</b>	E waste will be handed over to authorised agency
<b>Area requirement:</b>	<b>Location(s):</b>	Near Residential and Commercial STP
	<b>Area for the storage of waste &amp; other material:</b>	24.02 sqm
	<b>Area for machinery:</b>	included in above area
<b>Budgetary allocation (Capital cost and O&amp;M cost):</b>	<b>Capital cost:</b>	16.40 lakh
	<b>O &amp; M cost:</b>	3.17 lakh/annum

29. Effluent Characteristics					
Serial Number	Parameters	Unit	Inlet Effluent Characteristics	Outlet Effluent Characteristics	Effluent discharge standards (MPCB)
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
Amount of effluent generation (CMD):		Not applicable			
Capacity of the ETP:		Not applicable			
Amount of treated effluent recycled :		Not applicable			
Amount of water send to the CETP:		Not applicable			
Membership of CETP (if require):		Not applicable			
Note on ETP technology to be used		Not applicable			
Disposal of the ETP sludge		Not applicable			

30.Hazardous Waste Details							
Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
31.Stacks emission Details							
Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases	
1	2 X 1010 kVA DG set	HSD	1	5	0.015	500C	
2	1 X 160 kVA DG set	HSD	1	5	0.015	500C	
3	1 X 40 kVA DG set	HSD	1	5	0.015	500C	
32.Details of Fuel to be used							
Serial Number	Type of Fuel	Existing	Proposed	Total			
1	HSD	Not applicable	HSD	HSD			
33.Source of Fuel		Authorised dealer					
34.Mode of Transportation of fuel to site		by road					
35.Energy							
<b>Power requirement:</b>	Source of power supply :	MSEDCL					
	During Construction Phase: (Demand Load)	40 kW					
	DG set as Power back-up during construction phase	125 kVA					
	During Operation phase (Connected load):	4805.77 kW					
	During Operation phase (Demand load):	1953.31 kW					
	Transformer:	• Transformer - A,B,C: 630 KVA X 3 • Transformer - EWS: 150 KVA X 1NO • Transformer - Commercial: 150 KVA X 1NO					
	DG set as Power back-up during operation phase:	1010 kVA X 2 nos., 160 kVA X 1 no., 40 kVA X 1 no					
	Fuel used:	HSD					
	Details of high tension line passing through the plot if any:	NA					
Energy saving by non-conventional method:							
<ul style="list-style-type: none"> <li>• Auto Timer control for external &amp; Common lighting</li> <li>• Use of CFL / LED lamps in all public/ common areas.</li> <li>• Solar powered water heating. &amp; PV Cells</li> <li>• Electronic V3F Drives for Elevators</li> </ul>							
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36.Detail calculations & % of saving:				
Serial Number	Energy Conservation Measures	Saving %		
1	Solar PV & water heating	Timer control, V3F driver lifts		
37.Details of pollution control Systems				
Source	Existing pollution control system	Proposed to be installed		
Sewage	Not applicable	STP		
Solid waste	Not applicable	OWC		
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Solar PV: 112.5 Lakh, solar water heating: 57.06 lakh		
	O & M cost:	Solar PV: 3.98 Lakh/annum, solar water heating: 2.92 lakh/annum		
38.Environmental Management plan Budgetary Allocation				
a) Construction phase (with Break-up):				
Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)	
1	Air and water	Dust suppression measures & barricading	27.5	
2	Socio	Site Safety	21.34	
3	Socio	Site Sanitation	5.86	
4	Socio	Disinfection	4.94	
5	Socio	health check-up	0.60	
6	Environmental monitoring	from MoEF&CC Approved Lab	4.68	
b) Operation Phase (with Break-up):				
Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)
1	Sewage	STP 1	55.72	13.11
2	Sewage	STP 2	9.75	5.5
3	Solid waste	OWC	16.4	3.17
4	Storm Water	RWH System	22.00	0.66
5	Green Belt	Landscape development	27.10	5.56
6	Renewable	Solar PV	112.5	3.98
7	Renewable	Solar Water Heating	57.06	2.92
8	Swimming Pool	Swimming Pool	17.96	3.90
9	EHS	Safety training and awareness	11.7	2.3
39.Storage of chemicals (inflamable/explosive/hazardous/toxic substances)				

Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
<b>40. Any Other Information</b>							
No Information Available							

	CRZ/ RRZ clearance obtain, if any:	NA
	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries	None within 10 km
	Category as per schedule of EIA Notification sheet	8 (a) B2
	Court cases pending if any	Spl. Civil Suit no 828/2013 CJSJ and First Civit Appeal Number 837/2013 At High Court Mumbai pending for decision. However, these cases are <b>not</b> related to environment.
	Other Relevant Informations	We have obtained previous EC vide letter SEAC-III-2015/CR-71/TC-3 dated 17th October 2016 and construction work on site is in progress as per EC. Now seeking amendment in EC.
	Have you previously submitted Application online on MOEF Website.	No
	Date of online submission	-

3. The proposal has been considered by SEIAA in its 195th meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions:

**Specific Conditions:**

I	This Environmental Clearance subject to final outcome of the Civil Appeal no 10854 of 2016 and connected matters at Hon'ble Supreme Court.
II	PP to upload revised CFO NOC.
III	PP to ensure that CER plan gets approved from Municipal Commissioner.
IV	PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
V	SEIAA decided to grant EC for - FSI: 50641.85 m2, Non-FSI: 74222.80 m2 and Total BUA: 124864.65 m2 ( Plan Approval no-CC/0909/18, dated-03.07.2018)

**General Conditions:**

I	E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
II	The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
III	This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
IV	PP has to abide by the conditions stipulated by SEAC& SEIAA.
V	The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before recording commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
VI	If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
VII	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

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Shri. Anil Diggikar (Member Secretary  
SEIAA)

VIII	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
IX	The solid waste generated should be properly collected and segregated. dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
X	Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
XI	Arrangement shall be made that waste water and storm water do not get mixed.
XII	All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
XIII	Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
XIV	Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
XV	Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
XVI	Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.
XVII	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
XVIII	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
XIX	The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.
XX	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
XXI	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
XXII	Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).
XXIII	Ready mixed concrete must be used in building construction.
XXIV	Storm water control and its re-use as per CGWB and BIS standards for various applications.
XXV	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
XXVI	The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
XXVII	The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.
XXVIII	Permission to draw ground water and construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
XXIX	Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.
XXX	Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
XXXI	Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.
XXXII	Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.

XXXIII	Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non-conventional energy source as source of energy.
XXXIV	Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
XXXV	Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
XXXVI	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
XXXVII	Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspiration for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
XXXVIII	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
XXXIX	Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
XL	Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
XLI	Six monthly monitoring reports should be submitted to the Regional office MoEF, Bhopal with copy to this department and MPCB.
XLII	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.
XLIII	Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.
XLIV	Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.
XLV	A complete set of all the documents submitted to Department should be forwarded to the Local authority and MPCB.
XLVI	In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.
XLVII	A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
XLVIII	Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.
XLIX	The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <a href="http://ec.maharashtra.gov.in">http://ec.maharashtra.gov.in</a> .
L	Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
LI	A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.

LII	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO <sub>2</sub> , NO <sub>x</sub> (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
LIII	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
LIV	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

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<p><b>SEIAA Meeting No: 195 Meeting Date: March 14, 2020 ( SEIAA-STATEMENT-0000001594 )</b>  <b>SEIAA-MINUTES-0000003153</b>  <b>SEIAA-EC-0000002231</b></p>	<p>Page 14 of 15</p>	 <b>Shri. Anil Diggikar (Member Secretary SEIAA)</b>
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4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, and amendments by MoEF&CC Notification dated 29th April, 2015.

8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

10. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D- Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

  
Shri. Anil Diggikar (Member Secretary SEIAA)

**Copy to:**

1. SHRI JOHNY JOSEPH, CHAIRMAN-SEIAA
2. SHRI UMAKANT DANGAT, CHAIRMAN-SEAC-I
3. SHRI M.M.ADTANI, CHAIRMAN-SEAC-II
4. SHRI ANIL .D. KALE. CHAIRMAN SEAC-III
5. SECRETARY MOEF & CC
6. IA- DIVISION MOEF & CC
7. MEMBER SECRETARY MAHARASHTRA POLLUTION CONTROL BOARD MUMBAI
8. REGIONAL OFFICE MOEF & CC NAGPUR
9. MUNICIPAL COMMISSIONER PUNE
10. MUNICIPAL COMMISSIONER SATARA
11. REGIONAL OFFICE MPCB PUNE
12. REGIONAL OFFICE MIDC PUNE
13. MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO. LTD
14. COLLECTOR OFFICE PUNE
15. COLLECTOR OFFICE SATARA
16. COLLECTOR OFFICE SOLAPUR

<p>SEIAA Meeting No: 195 Meeting Date: March 14, 2020 ( SEIAA-STATEMENT-0000001594 ) SEIAA-MINUTES-0000003153 SEIAA-EC-0000002231</p>	<p>Page 15 of 15</p>	<p style="text-align: center;"></p> <p>Shri. Anil Diggikar (Member Secretary SEIAA)</p>
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T. C.  
*Banbhise*

*Anubh. Grover*

**TRUE COPY**



**MAHARASHTRA POLLUTION CONTROL BOARD**

Phone : 24010437/24020781  
/24037124/24035273  
Fax : 24044532/24024068  
/24023516  
Email : jdwaterr @mpcb.gov.in  
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor,  
Sion- Matunga Scheme Road No. 8,  
Opp. Cine Planet Cinema, Near Sion Circle,  
Sion (E), Mumbai - 400022

Infrastructure /Red/LSI

Date 05/02/2021

Consent order No: Format1.0/BO/JD (WPC)/UAN-091714/CE/CC-210-2000388

To,  
M/s. Goel Ganga India Pvt Ltd,  
Sr. No 578/2 Bibvewadi ,  
Taluka : Haveli, Dist: Pune

**Sub: Consent to Establish for Construction of Housing Project granted under Red Category.**

- Ref: 1. Your Application vide UAN No. -0000091714 Dated: 03/04/2020.  
2. Minutes of Consent committee meeting held on 08/01/2021 and 09/01/2021

For: Consent to Establish for Construction of Housing Project under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent is granted for a period up to commissioning of the project or of 5 years whichever is earlier.
- The proposed capital investment of the project is Rs. 213.16 Cr.  
(As per C.A certificate submitted by project proponent)

The Consent to Establish is valid for Construction of Housing Project named as M/s. Goel Ganga India Pvt Ltd, Sr. No 578/2 Bibvewadi, Taluka: Haveli, Dist: Pune for total plot area 20798.0 Sqm and total Construction BUA 124864.65 Sqm as per EC dt.25/03/2020 including utilities and services and as per Commencement Certificate issued by local body.

**3. Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	206.0	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in municipal sewer

**4. Conditions under Air (P&CP) Act, 1981 for air emissions:**

Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1.	DG Set	1010 KVA X 2 Nos	2	As Per Schedule -II
2.	DG Set	160 KVA	1	As Per Schedule -II
3.	DG Set	40 KVA	1	As Per Schedule -II

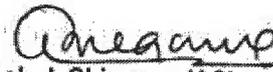


5. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UOM	Treatment	Disposal
1	Wet garbage	485 Kg/Day	Organics waste Converter with composting facility / Biogas digester with composting facility	Used as Manure
2	Dry garbage	335 Kg/Day	--	Segregate and Hand over to Local Body for recycling
3.	STP sludge	30.0 Kg/day	STP	Used as manure

6. This consent is issued subject to an order passed or may be passed by Honble Supreme Court vide Civil Application No. 10854/2016 and Civil application No. 5157-51518 of 2018
7. PP shall make provision of charging port for Electric vehicles at least 10 % of total available parking .
8. Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste; NIL
9. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.
10. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
11. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
12. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E.
13. Project Proponent shall install online monitoring systems for PH, BOD, TSS and flow at the outlet of STP.
14. Project Proponent shall provide Organic waste digester with composting facility or Biogas digester with composting facility.
15. The applicant should comply with the conditions stipulated in Environmental Clearance Obtained from SEIAA, Environment Department , Government of Maharashtra, dtd .25/03/2020 for total plot area 20798.0 Sqm and total construction BUA 124864.65 Sqm

For and on behalf of the  
Maharashtra Pollution Control Board

  
(Ashok Shingare, IAS)  
Member Secretary

Received Consent fee of –

Sr. No.	Amount (Rs.)	Transaction . No.	Date	Drawn On
1	244860/-	103577	01/07/2020	ICICI Bank
2	301460/-	010418	29/09/2020	HDFC Bank

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune | They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC desk- for record & website updating purposes.



Maharashtra Pollution Control Board  
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Schedule-I

Terms & conditions for compliance of Water Pollution Control:

1) A) As per your application, you have proposed to install of Sewage Treatment Plants (STP) with the design capacity of 235.0 CMD

B) The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

1.	pH	Between	6.5 to 9.0
2.	Total Suspended Solids	Not more than	20 mg/l.
3.	BOD 3 Days 27 degree C	Not more than	10 mg/l.
4.	Chemical oxygen Demand (COD)	Not to more than	50 mg/l.
5.	NH4 N	Not more than	5 mg/l.
6.	N Total	Not more than	10 mg/l.
7.	Fecal Coliform MPN/100 MI	Less than	100.0

C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.

D) Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto

2) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

3) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	271.0

4) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



Schedule-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S%	SO <sub>2</sub>
1.	DG Set (1010 KVA) x 2 Nos	Acoustic enclosure	6.36	HSD	99	Lit/Hr	1	1.8
2.	DG Set (160 KVA)	APC System	3.0	HSD				
3.	DG Set (40 KVA)	Acoustic enclosure	1.26	HSD				

\* Above roof of the building in which it is installed.

2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup> .
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3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



**Schedule-III**  
**Details of Bank Guarantees**

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs. 10 lakh	15 Days	Towards Compliance consent conditions and EC	Up to Commissioning of the project	Up to Commissioning of the project

*Signature*



Schedule-IV

General Conditions:

The following general conditions shall apply as per the type of the industry.

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
  - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - e) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - f) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - g) D.G. Set shall be operated only in case of power failure.
  - h) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - i) The applicant shall comply with the notification of MOEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste – The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The treated sewage shall be disinfected using suitable disinfection method.
- 9) The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 10) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.



GOEL GANGA GROUP™  
Pure Delight

## Goel Ganga India Private Limited

Date: 24.05.2022

To,  
The Regional Officer,  
Maharashtra Pollution Control Board,  
Jog Centre, Wakdewadi,  
Pune - 411003.

Ref: Order dated 4<sup>th</sup> May 2022 passed by the Hon'ble National Green Tribunal in Appeal No. 32 of 2020.

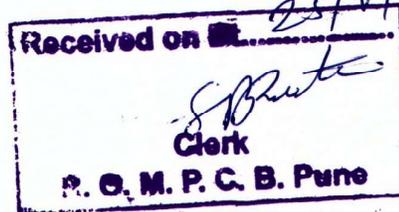
Dear Sirs,

The Hon'ble National Green Tribunal, vide the order under reference has directed the Respondent No. 10 i.e. Goel Ganga India Private Limited to make the payment of Rs.10 Crores within a period of 30 days. In compliance with the said order, please find attached a demand draft in your favour, bearing No. 029817 dated 24.05.2022 issued by HDFC Bank Limited for an amount of Rs.10 Crores. It is clarified that the said payment of Rs. 10 Crores is being made strictly under protest and without prejudice to the rights and contentions of the Respondent No. 10 i.e. Goel Ganga India Private Limited.

Thanking you,

Yours sincerely,

Atul Jaiprakash Goel



Enclosures :

1. Demand Draft No. 029817 dated 24.05.2022 issued by HDFC Bank Limited.
2. Order dated 04.05.2022 passed by Hon'ble National Green Tribunal in Appeal No. 32/2020.





ENVIRONMENTAL  
CLEARANCE

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment Authority(SEIAA), Maharashtra)**

To,

The Director  
 GOEL GANGA INDIA PRIVATE LIMITED  
 3rd floor San Mahu Complex, Bund Garden Road, Opp. Poona club camp  
 Pune 411001 -411001

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIS/257406/2022 dated 21 Feb 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B038MH153163
2. File No.	SIA/MH/MIS/257406/2022
3. Project Type	Expansion
4. Category	B2
5. Project/Activity including Schedule No.	8(a) Building and Construction projects
6. Name of Project	Gangadham Towers by M/s Goel Ganga India Pvt. Ltd
7. Name of Company/Organization	GOEL GANGA INDIA PRIVATE LIMITED
8. Location of Project	Maharashtra
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 18/08/2022

(e-signed)  
 Manisha Patankar Mhaiskar  
 Member Secretary  
 SEIAA - (Maharashtra)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
 and Virtuous Environmental Single-Window Hub)



**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY**

No. SIA /MH/MIS/257406/2022  
Environment & Climate  
Change Department  
Room No. 217, 2<sup>nd</sup> Floor,  
Mantralaya, Mumbai- 400032.

To  
M/s Goel Ganga India Pvt. Ltd.  
through Shri. Atul Goel  
S. No. 578/2, Bibvewadi,  
Tal. - Haveli, Dist.- Pune.

**Subject** : Environmental Clearance for “Ganga Dham Towers” Project at S. No. 578/2, Bibvewadi, Tal. - Haveli, Dist.- Pune by M/s Goel Ganga India Pvt. Ltd. through Shri. Atul Goel

**Reference** : Application no. SIA /MH/MIS/257406/2022

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-3 in its 146<sup>th</sup> meeting under screening category 8 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 247<sup>th</sup> (Day-2) meeting of State Level Environment Impact Assessment Authority (SEIAA).

2. Brief Information of the project submitted by you is as below:-

Proposal Number	SIA/MH/MIS/257406/2022	
Name of Project	“Ganga Dham Towers” Project by M/s Goel Ganga India Pvt. Ltd. through Shri. Atul Goel	
Project category	8a (B2)	
Type of Institution	Private	
Project Proponent	Name	Shri. Atul Goel
	Regd. Office address	3 <sup>rd</sup> Floor, Sanmahu Complex, Bund Garden Road, Pune, Maharashtra
	Contact number	020 26140254
	e-mail	director@goelganga.com
Consultant	Sustainera Solutions Pvt. Ltd.	
Applied for	Expansion in Existing EC	
Details of previous EC	vide letter No.: SEIAA-EC-0000002231 dated 25 <sup>th</sup> March, 2020	
Location of the project	S. No. 578/2, Bibvewadi, Tal. - Haveli, Dist.- Pune	
Latitude and Longitude	Latitude: 18°28'41.02"N	
	Longitude: 73°52'20.96"E	
Total Plot Area (m <sup>2</sup> )	20,798.00	
Deductions (m <sup>2</sup> )	1,977.94	
Net Plot area (m <sup>2</sup> )	18,820.06	

Proposed FSI area (m <sup>2</sup> )	73,625.69					
Proposed non-FSI area (m <sup>2</sup> )	68,128.45					
Proposed TBUA (m <sup>2</sup> )	1,41,754.14					
TBUA (m <sup>2</sup> ) approved by	Sanction Plan Approved by PMC CC/0019/21 D.P.O/Zone No. 5 dated 05/04/2021					
Planning Authority till date	Pune Municipal Corporation (PMC)					
Ground coverage (m <sup>2</sup> ) & %	2,447.25 sq. m & 13%					
Total Project Cost (Rs.)	2,80,00,00,000.00 (280.00 Cr)					
CER as per MoEF& CC circular dated 01/05/2018	Brown Field Project (0.75% of Project cost is Rs.210 /- Lakh)					
Details of Building Configuration: <Please use following legends: Floor = F, Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh>					Reason for Modification / Change	
<b>Previous EC / Existing Building</b>			<b>Proposed Configuration</b>			
Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)	
Bldg. A	B1 + B2 + P1 + P2 + Po + 26 F	99.90	Bldg. A	B1+B2+P1+P2+Podium +31	116.17	Vertical expansion by increasing 5 no. of floors
Bldg. B	B1 + B2 + P1 + P2 + Po + 26 F	99.90	Bldg. B	B1+B2+P1+P2+Podium +31	116.17	Vertical expansion by increasing 5 no. of floors
Bldg. C	B1 + B2 + P1 + P2 + Po + 26 F	99.90	Bldg. C	B1+B2+P1+P2+Podium +31	116.17	Vertical expansion by increasing 5 no. of floors
Bldg. D (EWS Bldg.)	Pk + 11 F	35.90	Bldg. D (EWS Bldg.)	P+12	39.00	Vertical expansion by

						increasing 1 no. of floor
Bldg. E (Commercial)	Pk + 11 F	35.97	Bldg. E (Commercial)	P+10	38.00	1 no of floor reduced
Meditation Hall 1	G	4.5	Meditation Hall 1	G	4.5	No change
Meditation Hall 2	G	4.5	Meditation Hall 2	G	4.5	No change
Club House	G + 1 F	7.6	Club House	G + 1	7.6	No change
Total number of tenements		Residential Flats -310 Nos (BLDG. A, B & C) EWS- 60 Nos. Commercial- 20 Nos				
Water Budget	Dry Season (CMD)		Wet Season (CMD)			
	Fresh Water	189	Fresh Water	189		
	Recycled (Gardening)	25	Recycled (Gardening)	NA		
	Swimming Pool	10 (From Tanker)	Swimming Pool	10 (From Tanker)		
	Flushing (Recycled)	87	Flushing (Recycled)	87		
	<b>Total</b>	<b>311</b>	<b>Total</b>	<b>286</b>		
	Waste water generation	205 (residential + commercial) & 35 (EWS) (Excess treated water to be disposed- 118)	Waste water generation	205 (residential + commercial) & 35 (EWS) (Excess treated water to be disposed- 143)		
Water Storage Capacity for Firefighting / UGT	<b>Residential &amp; Commercial: 300 KL</b> <b>EWS: 75 KL</b>					
Source of water	<b>Pune Municipal Corporation (PMC)</b>					
Rainwater Harvesting (RWH)	Level of the Ground water table:		Post- Monsoon: 10 to 13 m below ground level.			
	Size and no of RWH tank(s) and Quantity:		NA			
	Quantity and size of recharge pits:		10 nos. of pits with recharge bore of 15 m depth Size: 1.2 x 1.2 x 2.5mdepth and recharge bore of 15 m depth.			

	Details of UGT tanks if any:		<b>Residential &amp; Commercial:</b> Domestic UGT Capacity: 258 KLD Flushing tank Capacity: 98 KLD <b>EWS:</b> Domestic UGT Capacity: 40 KLD Flushing tank Capacity: 13 KLD
Sewage and Wastewater	Sewage generation in CMD:	1) Residential + Commercial: 205 2) EWS: 35	
	STP technology:	2 Nos. of STPs Residential + Commercial: RMBR EWS: MBBR	
	Capacity of STP (CMD):	2 Nos. of STPs Residential and Commercial: 210 KLD EWS: 36 KLD	
Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal
	Dry waste:	20	Collected by Ghanta gadi
	Wet waste:	30	Collected by Ghanta gadi
	Construction waste	Excavated material from construction activity	Top soil will be used for landscaping. Debris and excavated material will be reused within site and part will be sent our other site.
Solid Waste Management during Operation Phase	Type	Quantity (kg/d)	Treatment / disposal
	Dry waste:	398 kg/day	Will be handed over to authorized agency
	Wet waste:	573 kg/day	Treated in OWC machine within site
	Hazardous waste:	NA	NA
	Biomedical waste	NA	NA
	E-Waste	3 Kg/day	Will be handed over to authorized agency
	STP Sludge (dry)	10 Kg/day	Used as Manure and rest will be handed over to nursery
Green Belt Development	Total RG area (m2):		1,882.00
	Existing trees on plot:		NA
	Number of trees to be planted:		250
	Number of trees to be cut:		NA
	Number of trees to be transplanted:		NA
Power requirement:	Source of power supply:		MSEDCL
	During Construction Phase (Demand Load):		40 KW

	During Operation phase (Connected load):		5557.30 KW	
	During Operation phase (Demand load):		2257.67 KW	
	Transformer:		630 X 4 KVA	
	DG set:		3 Nos. X 625 KVA 1 No X 40 KVA 1 No X 160 KVA	
	Fuel used:		HSD	
Details of Energy saving	<b>Energy Conservation Measures in %: 18.86 %</b> <ul style="list-style-type: none"> <li>• Solar water heating</li> <li>• Solar PV system</li> <li>• Solar lights will be provided for common amenities like Street lighting &amp; Garden lighting</li> <li>• LED based lighting will be done in the common areas, landscape areas, \ signage's, Entry gates and boundary compound walls etc.</li> <li>• Auto Timer Switches will be provided for Street lights, Garden lights, Parking &amp; staircase Lights &amp; Other Common Area Lights, for saving electrical energy.</li> </ul>			
Environmental Management plan budget during Construction phase	<b>Type</b>	<b>Details</b>	<b>Cost (Rs. in Lakh)</b>	
	Capital	Air, water, land, biological environment and socioeconomic environment	29.425	
	O&M	Air, water and Noise Monitoring	2.16	
Environmental Management plan Budget during Operation phase	<b>Component</b>	<b>Details</b>	<b>Capital (Rs. in Lakh)</b>	<b>O&amp;M (Rs. in Lakh /Y)</b>
	Storm Water	--	--	--
	Sewage treatment	STP 1	57.72	13.11
		STP 2	9.75	5.5
	RWH	Recharge pits	22.00	0.66
	Solid Waste	OWC	16.40	3.17
	Swimming Pool	1 Swimming Pool	17.96	3.90
	Hazardous waste	--	--	--
	e-waste	Handed over to Authorized agency	--	--
	Green Belt Development	Landscape development	27.10	5.56
	Energy saving	Solar water heating	69.18	2.92
		Solar PV	20.00	2.52
Environmental Monitoring	EMP costing	MoEF&CC approved laboratory	4.48	

	Disaster Management	DMP Budgetary Allocation	70.5	5.6
Traffic Management	Type	Required as per DCR	Actual Provided	Area per parking (m <sup>2</sup> )
	4-Wheeler	740 NOS	814 Nos.	35 Sq. m for basement and 30 Sq. m for covered parking
	2-Wheeler	918 Nos.	1010 Nos.	
Details of Court cases / litigations w.r.t. the project and project location if any.	1.Special Civil Suit No. 828/2013 Sadashiv Shinde V/s. Goel Ganga Developers (India) Pvt. Ltd 2. First Civil Appeal No. 837/2013- Sadashiv Shinde V/s. Goel Ganga Developers (India) Pvt. Ltd. 3.Civil Misc. Appeal No. 911/2018 - Vispi B. Gandevia V/s. S.S. Enterprises and Others 4.Appeal for Order No. 710/2019 Vispi Bomi Gandevia V/s. M/s. S. S. Enterprises & others 5. Appeal No. 32/2020 (WZ) (I.A. Nos. 61/2020 & 62/2020) Tanaji B. Gambhire V/s. Chief Secretary Government of Maharashtra & Ors – Disposed off vide order dated 04.05.2022			

3. Proposal is an expansion of existing Construction project. PP has obtained earlier EC vide letter dated 25th March, 2020 for total built up area 1,24,864.65 m<sup>2</sup> (FSI: 50,641.85 m<sup>2</sup> Non-FSI: 74,222.80 m<sup>2</sup> ). Proposal has been considered by SEIAA in its 247<sup>th</sup> (Day-2) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

**Specific Conditions:**

**A. SEAC Conditions-**

1. PP to submit the typical floor plan.
2. PP to submit the section of overhead tank along with other details like capacity, size, dimension etc.
3. PP to reduce one floor or obtain revised MOD NOC for increase in height, if any.
4. PP to revalidate water NOC.
5. PP to submit revised Architect Certificate stating that the Construction carried out on site is in consonance of EC granted or otherwise.
6. PP to provide minimum 30% of total parking arrangement with electric charging facility by providing charging points at suitable places.
7. PP to ensure that, the water proposed to use for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

**B. SEIAA Conditions-**

1. PP to comply with the Hon'ble NGT order dated 04.05.2022. PP to also complete the implementation of Environment restoration plan within 6 months. MPCB to co-ordinate implementation of Environment restoration plan which is to be implemented within 6 months as directed by Hon'ble NGT.

2. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
3. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
4. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
5. SEIAA after deliberation decided to grant EC for – FSI-73,625.69m<sup>2</sup>, Non FSI-68,128.45m<sup>2</sup> and total BUA-1,41,754.14m<sup>2</sup>. (Plan approval No. PMC CC/0019/21 D.P.O/Zone No. 5, dated 15.07.2021).

**General Conditions:**

**a) Construction Phase :-**

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to

ground water quality by leaching of heavy metals and other toxic contaminants.

- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XVII. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
- XVIII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XIX. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

**B) Operation phase:-**

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.

- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at [parivesh.nic.in](http://parivesh.nic.in)
- XII. Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
- XIII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- XIV. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

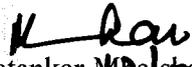
**C) General EC Conditions:-**

- I. PP has to strictly abide by the conditions stipulated by SEAC& SEIAA.

- II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
  - III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
  - IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
  - V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
  - VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
  - VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
  5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.
  6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
  7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.
  8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the

Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1<sup>st</sup> Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

  
Manisha Patankar-19/8/2022  
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Pune.
6. Commissioner, Pune Municipal Corporation
7. Regional Officer, Maharashtra Pollution Control Board, Pune.

**Signature Not Verified**

Digitally signed by Manisha Patankar Mhaiskar  
Member Secretary

Date: 8/18/2022 6:10:02 AM

## MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

Infrastructure/RED/M.S.I

No:- Format1.0/CC/UAN No.0000143937/CE/2301002346

Date: 31/01/2023

To,  
 M/s GOEL GANGA INDIA PVT LTD,  
 GANGA DHAM TOWER, SR NO 578/2  
 BIBVEWADI, Tal Haveli, Dist Pune



Your Service is Our Duty

### Sub: Consent to Establish for expansion in Residential & Commercial Construction Project under Red Category

- Ref:**
1. Consent to Establish granted vide no. Format1.0/BO/JD(WPC)/UAN-091714/CE/CC-2102000388 dtd. 05.02.2021
  2. Minutes of 25th Consent Committing Meeting of 2022-23 held on 22.12.2022

Your application NO. MPCB-CONSENT-0000143937

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **The Consent to Establish is granted for period up to Commissioning of the project or Five Years whichever is earlier**
2. **The capital investment of the project is Rs.298.2417 Cr. (As per C.A Certificate submitted by industry).**
3. **The Consent to Establish with expansion is valid for Residential & Commercial Construction Project named as M/s GOEL GANGA INDIA PVT LTD, GANGA DHAM TOWER, SR NO 578/2 BIBVEWADI, Tal Haveli, Dist Pune on Total Plot Area of 20798.00 SqMtrs for proposed total construction BUA 141754.14 SqMtrs as per EC granted dated 18.02.2022 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental Clearance dtd 25.03.2020	20798.00	124864.65
2	Consent to Establish dtd 05.02.2021	20798.00	124864.65
3	Environmental Clearance dtd 18.08.2022	20798.00	141754.14

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA

Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	240	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1 to S-3	DG Sets-3 Nos. X 625 KVA	03	As per Schedule -II
S-4	DG Set-40 kVA	01	As per Schedule -II
S-5	DG Set-160 kVA	01	As per Schedule -II
S-6 to S-8	DG Sets-3 Nos. X 125 KVA	03	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Wet Waste	573 Kg/Day	OWC with Composting/Bio digester with composting facility	As Manure
2	Dry Waste	398 Kg/Day	Segregation	To Local Body
3	STP Sludge	240 Kg/Day	Dewatering	As Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	200	Ltr/A	Reprocessing	To Authorized Reprocesser

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
11. Project Proponent shall provide Organic waste digester with composting facility or biodigester with composting facility.
12. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
13. The project proponent shall make provision of charging of electric vehicles in atleast 40 % of total available parking area.
14. The project proponent shall take adequate measures to control dust emission and noise level during construction phase.

15. This consent is issued with overriding effect on earlier Consent to Establish granted vide no. Format1.0/BO/JD(WPC)/UAN-091714/ CE/CC-2102000388 dtd. 05.02.2021.
  16. The Project Proponent shall comply with the Environmental Clearance obtained vide No SIA/MH/MIS/257406/2022 dtd. 18.08.2022 for construction project having Total plot area 20798.00 Sq.mtr and Total Construction BUA 141754.14 Sq.mtr
  17. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to E & Environmental Clearance/CRZ Clearance.
- . This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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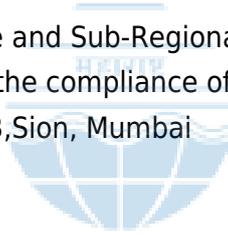
**Signed by: Dr. Y.B.Sontakke**  
Joint Director (WPC)  
For and on behalf of,  
**Maharashtra Pollution Control Board**  
jdwater@mpcb.gov.in  
2023-01-31 14:02:35 IST

#### Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	560000.00	MPCB-DR-13789	12/08/2022	RTGS

#### Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have proposed to provide Sewage Treatment Plant of designed capacity 246 CMD with MBBR technology for the treatment of 240 CMD of sewage.
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

<b>Sr.No</b>	<b>Parameters</b>	<b>Limiting concentration not to exceed in mg/l, except for pH</b>
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	311.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have proposed to provide the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1, S-2, S-3	DG Sets-3 Nos. X 625 KVA	Acoustic Enclosure	5.00	HSD 125 Ltr/Hr	1	SO <sub>2</sub>	60 Kg/Day
S-4	DG Set-40 kVA	Acoustic Enclosure	3.00	HSD 10 Ltr/Hr	1	SO <sub>2</sub>	4.8 Kg/Day
S-5	DG Set-160 kVA	Acoustic Enclosure	3.00	HSD 32 Ltr/Hr	1	SO <sub>2</sub>	15.36 Kg/Day
S-6 to S-8	DG Sets-3 Nos. X 125 KVA	Acoustic Enclosure	3.00	HSD 25 Ltr/Hr	1	SO <sub>2</sub>	12 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm <sup>3</sup>
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
  - The toilet shall be provided with exhaust system connected to chimney through ducting.
  - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
  - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

**SCHEDULE-III**  
**Details of Bank Guarantees:**

<b>Sr. No.</b>	<b>Consent(C2E/C20/C2R)</b>	<b>Amt of BG Imposed</b>	<b>Submission Period</b>	<b>Purpose of BG</b>	<b>Compliance Period</b>	<b>Validity Date</b>
1	Consent to Establish	Rs 10 Lakhs	15 Days	Compliance of Consent Conditions & Environmental Clearance	Up to Commissioning of the Project	Up to Commissioning of the Project

\*\* The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.  
# Existing BG obtained for above purpose if any may be extended for period of validity as above.

**BG Forfeiture History**

<b>Srno.</b>	<b>Consent (C2E/C20/C2R)</b>	<b>Amount of BG imposed</b>	<b>Submission Period</b>	<b>Purpose of BG</b>	<b>Amount of BG Forfeiture</b>	<b>Reason of BG Forfeiture</b>
NA						

**BG Return details**

<b>Srno.</b>	<b>Consent (C2E/C20/C2R)</b>	<b>BG imposed</b>	<b>Purpose of BG</b>	<b>Amount of BG Returned</b>
NA				



**SCHEDULE-IV****Conditions during construction phase**

<b>A</b>	During construction phase, applicant shall provide temporary sewage and MSW treatment and disposal facility for the staff and worker quarters.
<b>B</b>	During construction phase, the ambient air and noise quality shall be maintained and should be closely monitored through MoEF approved laboratory.
<b>C</b>	Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

**General Conditions:**

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

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This certificate is digitally & electronically signed.

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ITEM NO.16

COURT NO.11

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 35397/2023

(Arising out of impugned final judgment and order dated 04-05-2022 in AN No. 32/2020 passed by the National Green Tribunal, Western Zone, Pune)

M/S. GOEL GANGA INDIA PRIVATE LIMITED

Appellant(s)

VERSUS

TANAJI BALASAHEB GAMBHIRE &amp; ORS.

Respondent(s)

(IA No.187844/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.187854/2023-CONDONATION OF DELAY IN FILING APPEAL and IA No.187835/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.193030/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.193450/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.194473/2023-EXEMPTION FROM FILING O.T.)

Date : 22-09-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Appellant(s) Mr. Vinay Navare, Sr. Adv.  
Mr. Saket Mone, Adv.  
Ms. Anshula Vijay Kumar Grover, AOR  
Mr. Abhishek Salian, Adv.  
Ms. Nitika Grover, Adv.

For Respondent(s) Mr. Mukesh Verma, Adv.  
Mr. Pawan Kumar Shukla, Adv.  
Mr. Pankaj Kumar Singh, Adv.  
Mr. G.P. Mahto, Adv.  
Mr. Yash Pal Dhingra, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Signature Not Verified  
Digitally signed by  
Anita Malhotra  
Date: 2023.09.23  
11:39:32 IST  
Reason: [ ]

Issue notice on the application for condonation of delay as well as on the Civil Appeal, returnable after eight weeks.

Annexure A-21 shows that a sum of Rs.10,00,00,000/- (Rupees Ten Crores) has been already paid by the appellant without prejudice to its rights and contentions.

(ASHISH KONDLE)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)

**CIVIL APPEAL NO.1215 OF 2025****M/S. GOEL GANGA INDIA PRIVATE LIMITED ...Appellant(s)****Vs.****TANAJI BALASAHEB GAMBHIRE & ORS. ...Respondent(s)****WITH****CIVIL APPEAL NO. 2771 OF 2025****O R D E R**

With the consent of the parties, the appeals are taken up for hearing.

There is nothing placed on record to show that the National Green Tribunal granted an opportunity to the appellant to raise an objection to the report of the Joint Committee. The impugned judgment is based on the report of the Joint Committee.

Only on this ground, we set aside the impugned judgment dated 4<sup>th</sup> May, 2022 and restore Appeal Nos.32 and 34 of 2020 to the file of the National Green Tribunal.

Within six weeks from today, it will be open for the appellant to raise an objection to the Joint Committee report including an objection that a fresh exercise needs to be done by appointing a Joint Committee.

The National Green Tribunal will hear the parties and decide the appeals in accordance with law.

All contentions on merits are left open.

The amounts deposited by the appellant in both the appeals shall remain invested in fixed deposit till the disposal of the restored appeals.

The appeals are accordingly partly allowed.

.....J.  
(ABHAY S.OKA)

.....J.  
(UJJAL BHUYAN)

NEW DELHI;  
March 21, 2025.

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 1215/2025

M/S. GOEL GANGA INDIA PRIVATE LIMITED

Appellant(s)

VERSUS

TANAJI BALASAHEB GAMBHIRE & ORS.

Respondent(s)

(IA No.187835/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH C.A. No. 2771/2025

(IA No.196667/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-03-2025 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) :

Mr. Vinay Navare, Sr. Adv.  
Mr. Saket Mone, Adv.  
Ms. Anshula Vijay Kumar Grover, AOR  
Mr. Lenpithang, Adv.

For Respondent(s) :

Mr. Nitin Lonkar, Adv.  
Ms. Sonali Suryawanshi, Adv.  
Ms. Pradnya Bheke, Adv.  
Mr. Dikshant Mandhan, Adv.  
Mr. Shankey Agrawal, AOR

Mr. Mukesh Verma, Adv.  
Mr. Pankaj Kumar Singh, Adv.  
Mrs. Vatsala Tripathi, Adv.  
Mr. Pawan Kumar Shukla, Adv.  
Mr. Krishna Prakash Dubey, Adv.  
Mr. Shashank Singh, AOR

Mr. Rahul Garg, Adv.  
Mr. Dhaval Mehrotra, AOR  
Ms. Aditi Desai, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The appeals are partly allowed in terms of the  
signed order.

Pending applications also stand disposed of.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER

(Signed order is placed on the file.)

**S.V. ASSOCIATES**  
**Rain Water Harvesting Consultant**  
**PCMC LIC NO.603**



Address: - S. No. 7/1, Plot No. 85, Gurunanak Nagar, Thergaon, Pune - 33  
 Mob: - 9326045542 9011748080, 7350003324/27  
 Email: svassociates2103@gmail.com GST NO. 27AEJFS7606F1ZT

Ref. No. S2/CERT/RWH/47/24-25

Dated: 02/07/2024

**CERTIFICATE OF RAIN WATER HARVESTING**

To,  
 M/S Goel Ganga India Pvt Ltd,  
 Bibwewadi-Munjeri,Pune.

Subject : Completion of Rain Water Harvesting Work at Sr.No.578,Bibwewadi-Munjeri,Pune.

Respected Sir/Madam,

Reference to the subject matter. We wish to inform you that Execution Work in respect of Rain Water harvesting at subject site in duly Complete in all respect and as per the guidelines and Standards of Government / PCMC/PMC/PMRDA. Following are the details of Work completed.

1. Roof Details / Catchment Area detail : RCC 150000 Sq. Ft. up To Approx.
2. Average Rainfall : 600 To 700 mm Approx. P.A
3. Rain Water Harvesting System Details : SS 304 Filter & soak pit method with Artificial Bore Well Recharge
4. Water Collected By Rain Water Harvesting : 75 Lac Liters Approx.

Ensured that roof top water is sterilized before using. Overflow to bore well by artificial recharge.

We certify that the subject building rain water harvesting system work is completed as per Government Norms and Standard specified by Government Authority. We also certify that all material used for execution of subject work is of standard good quality. We also confirm and certify that connection is made to collect only the ROOF TOP WATER and not for personal terrace / Balcony sewage pipes etc.

Timely servicing and use of rain water for drinking and household purpose, the purification is to be done by Residents. Also Terrace and Filter Chambers to be cleaned before rainy seasons.

Yours Faithfully



**S.V. Associates**  
Rain Water Harvesting Consultant  
PCMC LIC NO.603

Address: - S. No. 7/1, Plot No. 85, Gurunanak Nagar, Thergaon, Pune - 33  
Mob: - 9326045542 9011748080, 7350003324/27



Mail Id-svassociates2103@gmail.com GST NO. 27AEJFS7606F1ZT

Ref. No. SVE/CERT/RWH/47/24-25

Dated : 02/07/2024

**COMPLETION CERTIFICATE**

**This is to Certify that the work allotted by Goel Ganga India Private Limited for  
Project "Gangadham" at Sr. No. 578, Bibwewadi-Munjeri, Pune Maharashtra  
411014  
for work Completion of Rain Water Harvesting has been successfully  
Completed by S. V. Associates..**

**Your Faithfully**



Doc ref- GTP/20-21/002

Date-10/06/22

## DRY RUN TEST

To,  
Goel Ganga India Pvt. Ltd  
Bibwewadi, Pune

**Client Name** - Goel Ganga India Pvt. Ltd  
**Project Name** - Ganga Dham Towers  
**Location** - Bibwewadi, Pune  
**PO NO** - 809  
**PO Date** - 26-05-2020

**Subject** - STP based on RBC technology Dry Run Test Certificate

Dear Sir,

As per your above purchase order for supply installation & commissioning of **210 KLD sewage treatment plant (STP) based on RBC technology** at site **Ganga Dham Towers**.

The System Is supplied installed as per the P&ID and all electro - Mechanical Equipment/instrument Installation & piping fitting erection work, dry run test was completed successfully and found working satisfactorily as per the designed specification.

Looking forward for your Co-operation in future and we assure you our best service back up at all time.

Thanking You,

Yours Faithfully  
For Greensol Tech



Authorized Signatory



+91 - 967328 1110  
+91 - 9823042526



sales@greensoltech.in  
powar.sanjay@greensoltech.in

ABIL IMPERIAL, 2ND FLOOR, S-8, PAN CARD CLUB ROAD, BANER, PUNE - 411045.

[www.greensoltech.in](http://www.greensoltech.in)



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Doc ref- GTP/20-21/002

Date-15/06/22

**HANDOVER CERTIFICATE**

To,  
Goel Ganga India Pvt. Ltd  
Bibwewadi, Pune

**Client Name** - Goel Ganga India Pvt. Ltd  
**Project Name** - Ganga Dham Towers  
**Location** - Bibwewadi, Pune  
**PO NO** - 809  
**PO Date** - 26-05-2020

**Subject** - STP based on RBC technology Handover Certificate.

Dear Sir,

This is to certify that the work allotted by "Goel Ganga India Pvt. Ltd for Ganga Dham Towers" for project at "Bibwewadi, Pune for work completion of 210 KLD RBC Technology Based Sewage Treatment Plant Has Been Successfully Completed by Greensol Tech & handover to Goel Ganga India Pvt. Ltd for Ganga Dham Towers.

Looking forward for your Co-operation in future and we assure you our best service back up at all time.

Thanking You,

Yours Faithfully

For Greensol Tech



Authorized Signatory



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[www.greensoltech.in](http://www.greensoltech.in)



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Doc ref- GTP/20-21/002

Date-15/06/22

**HANDOVER CERTIFICATE**

To,  
Goel Ganga India Pvt. Ltd  
Bibwewadi, Pune

Client Name - Goel Ganga India Pvt. Ltd  
Project Name - Ganga Dham Towers  
Location - Bibwewadi, Pune  
PO NO - 809  
PO Date - 26-05-2020

Subject - STP based on RBC technology Handover Certificate.

Dear Sir,

This is to certify that the work allotted by "Goel Ganga India Pvt. Ltd for Ganga Dham Towers" for project at "Bibwewadi, Pune for work completion of 210 KLD RBC Technology Based Sewage Treatment Plant Has Been Successfully Completed by Greensol Tech & handover to Goel Ganga India Pvt. Ltd for Ganga Dham Towers.

Looking forward for your Co-operation in future and we assure you our best service back up at all time.

Thanking You,

Yours Faithfully

For Greensol Tech



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[www.greensoltech.in](http://www.greensoltech.in)



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Doc ref- GTP/20-21/005

Date-15/06/22

**HANDOVER CERTIFICATE**

To,  
**Goel Ganga India Pvt. Ltd**  
**Bibwewadi, Pune**

**Client Name** - Goel Ganga India Pvt. Ltd  
**Project Name** - Ganga Dham Towers  
**Location** - Bibwewadi, Pune  
**PO NO** - 810  
**PO Date** - 26-05-2020

**Subject** - **STP based on MBBR technology Handover Certificate.**

Dear Sir,

This is to certify that the work allotted by "Goel Ganga India Pvt. Ltd for Ganga Dham Towers" for project at "Bibwewadi, Pune for work completion of 36 KLD MBBR Technology Based Sewage Treatment Plant Has Been Successfully Completed by Greensol Tech & handover to Goel Ganga India Pvt. Ltd for Ganga Dham Towers.

Looking forward for your Co-operation in future and we assure you our best service back up at all time.

Thanking You,

Yours Faithfully

For **Greensol Tech**



**Authorized Signatory**



+91 - 967328 1110  
+91 - 9823042526



sales@greensoltech.in  
powar.sanjay@greensoltech.in

Date: 12/07/2024

**TO WHOMSOEVER IT MAY CONCERN**

**SOLAR INSTALLATION CERTIFICATE**

<b>Builder:</b>	Goel Ganga India Pvt Ltd
<b>Project:</b>	Ganga Dham Tower
<b>Building:</b>	Tower A
<b>Address:</b>	Survey no: 578/2, Ganga Dham Chowk, Bibwewadi, Market Yard, Pune – 37.
We have installed Solar Water Heating System of following specifications:	
<b>System Capacity:</b>	24800 LPD
<b>Solar System Type:</b>	Thermosiphon
<b>Date of Installation:</b>	10/7/24

For MGS Thermo Systems



Authorized Signatory



Date: 12/07/2024

**TO WHOMSOEVER IT MAY CONCERN**

**SOLAR INSTALLATION CERTIFICATE**

<b>Builder:</b>	Goel Ganga India Pvt Ltd
<b>Project:</b>	Ganga Dham Tower
<b>Building:</b>	Tower B
<b>Address:</b>	Survey no: 578/2, Ganga Dham Chowk, Bibwewadi, Market Yard, Pune – 37.
We have installed Solar Water Heating System of following specifications:	
<b>System Capacity:</b>	15500 LPD
<b>Solar System Type:</b>	Thermosiphon
<b>Date of Installation:</b>	10/07/2024

For MGS Thermo Systems



Authorized Signatory



**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL  
WESTERN ZONE BENCH AT PUNE  
APPEAL NO. 32 OF 2020**

Tanaji Balasaheb Gambhire ...Appellant

Versus

Chief Secretary, Govt. of Maharashtra  
& Ors. ...Respondents

**AFFIDAVIT IN REPLY OF RESPONDENT  
NO. 10**

Dated this 30<sup>th</sup> day of July 2025.

**Vidhii Partners,**  
Advocates for Respondent No.10  
2<sup>nd</sup> Floor, Darabshaw House,  
S.V. Marg, Ballard Estate,  
Mumbai – 400 001.